

FORM NO. 21

(See rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, *has passed* BENCH

OA/TA/RA/CP/MA/PT *206/06* of 20.....

..... *S. Lal. Srivastava* Applicant(S)

Versus

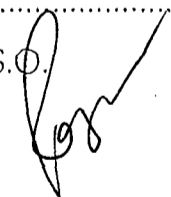
..... *UOI & Co.* Respondent(S)

INDEX SHEET

Serial No.	DESCRIPTION OF DOCUMENTS	PAGE
1 -	<i>Index sheets</i>	<i>A1 to A2</i>
2 -	<i>index sheets CAT/H.C.</i>	<i>A3 to A16</i>
3 -	<i>Memo copy / judgement dt. 18-11-92.</i>	<i>A17 to A20</i>
4 -	<i>Copy of petition / index sheets.</i>	<i>A21 to A22</i>
5 -	<i>Copy of petition / part (E)</i>	<i>A23 to A100</i>

Certified that the file is complete in all respects.

Already file B/C received at all district

.....
Signature of S.O.


..... *206/9/12*
Signature of Deal. Hand

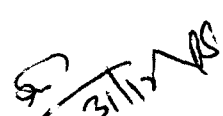
CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH


FORM OF INDEX


~~D.A./T.A./B.A./C.C.P./~~ No. 796-1986
R.S. 204/83

PART - I
Sohan Lal Srivastava - S. O. A.

- | | | | | |
|----|------------------|----|----------|---------|
| 1. | Index Papers | :- | 1 | |
| 2. | Order Sheet | :- | 270/12 | |
| 3. | Any other orders | :- | 13/10/28 | |
| 4. | Judgement | :- | 29-30/31 | 10/1/92 |
| 5. | S.L.P. | :- | C | |

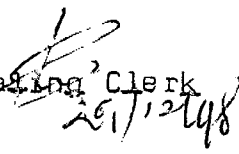

Dy. Registrar


Supervising Officer


Dealing Clerk

Note :- If any original document is on record - Details.

Nil


Dealing Clerk
29/12/98

V.K. Mishra

1961/86
30/10/93

... ..
... ..

... ..
... ..

... ..
... ..

original
... ..

... ..
... ..

... ..
... ..



30/10/93

TA. 796 | 86
⑥

8:50 Hon K. Nath VC / Hon K. J. Ramnani

Not needed actually
09.08.90 for the trip.

Wish
to
Boz.

Hon' Mr Justice K. Nath, VC.
Hon' Mr. K. J. Ramnani, A.M.

$\frac{8}{9}$ 90
The applicant's counsel is on somewhat
leave. Just this case for hearing

on 19-10-90.

KJN

A.M.

VC.

(SNS)

14.1.1990

No hitting: Admitted to

1-2-91 for hearing.

Subis
19.1.90
C.M.

Hon Justice K. Math, J.C.

Hon A.B. Gosthi, J.M.

12/91.

on the adjournment ~~to~~ on the ground

of illness of the counsel for the defendant,

the case is adjourned to 24-4-91

for final hearing

JV
J.C.

AM

(SOS)

24.1.1991 Hon. A.B. Gosthi, J.M / Hon. S.N. Basard, J.M.

Not wanted adjn to
19/1/91 for hearing.

Just
C.M.

Order Sheet

(1/85)

(4)
A3

TA

both
case is
3/3/88 for

Am

Am

Jm

3/3/88

Hon. D.S. Misra - Am.
Hon. G.S. Sharma - Jm

on the request
of learned counsel for
the plaintiff, the case
is adjourned to 19/4/88
for hearing.

Am

Jm

19-4-88

Hon D.S. Misra - AM
Hon G.S. Sharma - JM

On the request of
both the parties, the case
is adjourned to 1-6-88
for hearing

Am

Jm

6-1-88

Hon. D.S. Mishra - Am.
Hon. G.S. Sharma - Jm

on the request of both the parties, the case is adjourned to 3/3/88 for hearing.

Am. }
Jm. }

SH

3/3/88

Hon. D.S. Mishra - Am.
Hon. G.S. Sharma - Jm

on the request of learned counsel for the plaintiff, the case is adjourned to 19/4/88 for hearing.

Am. }
Jm. }

SH

19-4-88

Hon D.S. Mishra - AM
Hon G.S. Sharma - JM

On the request of both the parties, the case is adjourned to 1-6-88 for hearing.

Am }
JM }

Sl. NO. of order	Date of Order	ORDER WITH SIGNATURE	Office notes as to action (if any) taken on order
a	12-2-07	<p>Hon. D. S. Misra - AM Hon. G. S. Sharma - JM</p> <p>On the plaintiff's application, the case is adjourned to 7/5/07 for hearing.</p> <p>AM: [Signature] JM: [Signature]</p>	<p>In compliance with Hon Tribunal's order dt. 9/1/06, no copy of document has been filed.</p> <p>The source of notice issued is as follows: i. Plff - Left without address</p>
	7-5-07	<p>Hon. D. S. Misra - AM Hon. G. S. Sharma - JM</p> <p>None is present for the parties. The case is adjourned to 20/7/07 for final hearing.</p> <p>AM: [Signature] JM: [Signature]</p>	<p>Whereas an application from plff seeking adm. was recd on 13/1/06, Submitted [Signature]</p>
	20/7/07	<p>Hon. D. S. Misra - AM Hon. G. S. Sharma - JM</p> <p>On the request of plaintiff's counsel, the case is adjourned to 8/9/07.</p> <p>AM: [Signature] JM: [Signature]</p>	
	07/9/07	<p>As per order dt. 10.11.07</p>	
	10/11/07	<p>Hon. D. S. Misra - AM Hon. G. S. Sharma - JM</p> <p>On the request of plaintiff's counsel, adjourn to 6.1.08.</p> <p>AM: [Signature] JM: [Signature]</p>	

19-7-91

Hon. Mr. Justice K. Math. vs
Hon. Mr. K. Obayya. AM

86


Application No. C-18 with affidavit
C-19 of the trial Court is for
Summoning the applicants and
Specified file relating to him.

The respondents are directed
to produce these documents on
the next date of hearing
Sri N. B. Singh, learned Counsel
of the respondents, is, not present
So Sri N. B. Singh may
of this order.

Application No. 31C with affidavit
40C of the lower Court
Summoning some money order
other papers sufficient ground
is not shown. Therefore, the
application ~~may be~~ rejected.

Let this case on 6.8.91
for hearing.

AM.


vc.

Received
A. P. S. A. G. B.
for Sri N. B. S.
26-7-91 (mm)

Sl. No.
1

Date
2

Office Report
3

O.R.

The case relates to territorial jurisdiction of Mysore Bench, hence transferred to Mysore Bench vide Hon. V.C.'s order dt: - 18.12.91.

22/3/92
S.C. (S.A)

28.3.92

D.R.

Regd

case

as T.A. This

has been received after transfer to this Bench from C.A.T. Alld.

Give notice to both the counsels for appearance before the Hon. Bench

On 30.5.92

HANKAJ

OR

1

29-5-92

Hon Mr. Justice U.C. Sinestava, V.C.
Hon. Mr. A.B. Corti, A.M.

On the request of learned
counsel for the applicant,
this case is transferred back
to Allahabad.

[Signature]
V.C.

(ug) - 1
A.M.

09-07-92

As the case pertain to Lucknow
Jurisdiction in view of taken decision
of the Chairman. This case is transferred
to Lucknow Bench.

[Signature]
V.C.

GR
Notices issued
on 17-7-92

As per Court
order to
transfer jurisdiction
in view of taken
decision of the Chairman
Case is transferred
to Lucknow Bench
[Signature]
9.7.92

11.9.92
[Signature]

o No unfurled
notice need.
o back to office
yet today.
s.f.c.
[Signature]
8/9/92

10.9.92

NO Sittings of D.B. adj'd
16.9.92

[Signature]
Boe

अर्जित 28/4/03

(13)

अ३

राजधानी सूची (अध्याय 4, विधय 4)

राजधानी सूची
 गांधी संस्था
 राज्य सरकार द्वारा
 24th December 1997 ई.
 अमरावती

स्थान
 शाला
 शक्ति
 निवासी
 जला
 विद्या

निर्देश का दिनांक

अध्याय 12 विधय 1 के अनुसार प्रदायनी का प्रकार

पदा की क्रम संख्या	प्रदायन का प्रकार	नवी (क) या नवी (घ)	संश्लेषित किसे मये प्रदायन के पदा की सं.	साधारण मूल्य		प्रदायन को प्रदायनी में संश्लेषित किसे जाने का दिनांक	संश्लेषित
				दिकों (रुपयों)	मूल्य		
1							
2	प्रदायन का प्रकार अमरावती शाला अर्जित प्रदायनी	नवी (क)	प्रदायन के पदा की सं.	दिकों (रुपयों)	मूल्य	प्रदायन को प्रदायनी में संश्लेषित किसे जाने का दिनांक	संश्लेषित
	28/4/03	24th Dec 1997	अमरावती शाला शक्ति		24,5-03	24th Dec 1997	अमरावती शाला शक्ति
	156	अमरावती शाला शक्ति	अमरावती शाला शक्ति				

श्री 0 एच 0 श्री 0 श्री 0 (अमरावती शाला शक्ति) - 04450-अमरावती - (राज. वे. सी. सं. 9 भाग IX) 10-9-82-20,00,000 अमरावती
 for Plaintiff

108
 108
 108
 108

21.
 17
 Sahawal

18/10/83
 17.10.83 का दुही लोदी का दुही लोदी
 21/11/83 का दुही लोदी का दुही लोदी

21/11/83
 20/10
 21/11/83 का दुही लोदी का दुही लोदी
 21/11/83 का दुही लोदी का दुही लोदी

10
 1
 83
 W/S/W

11.84
 10.1.84 का दुही लोदी का दुही लोदी
 10.1.84 का दुही लोदी का दुही लोदी
 10.1.84 का दुही लोदी का दुही लोदी
 10.1.84 का दुही लोदी का दुही लोदी

11/11/83

6.2.84

10.1.84 का दुही लोदी का दुही लोदी

284/03

19

12/12/22

12 24

...

...

...

...

...

19 1 85

Es. S. K. ...
11/12/22

19 1 85

...

...

...

...

...

19 1 85

...

...

XIII

...

...

1813/05

C-18 वादी की ओर से उक्त धर्मग्रन्थ अर्थात् आदेश ॥ विधि 14 वाले राजा से तबय वसति

C-23 जतिवादी की ओर से उक्त धर्मग्रन्थ अर्थात् आदेश ॥

वादी की ओर से उक्त धर्मग्रन्थ में कहा जाता है कि जतिवादी ने आपसी तबय वसति से ही पुस्तिका व मुसरी लाल व उक्त लाल से ही पत्रावली है नष्ट होने पर तबय वसति के निमित्त से तबय वसति है अतः जतिवादी को उक्त धर्मग्रन्थ प्रस्तुत करने का निर्देश दिया जायेगी जतिवादी को उक्त धर्मग्रन्थ प्रस्तुत करना पड़ेगा। जतिवादी ने उक्त धर्मग्रन्थ अर्थात् आदेश ॥ विधि 14 वाले राजा से तबय वसति के निमित्त से तबय वसति नहीं है और तबय वसति से ही उक्त धर्मग्रन्थ प्रस्तुत करने का निर्देश नहीं दिया जा सकता है।

जतिवादी ने उक्त धर्मग्रन्थ अर्थात् आदेश ॥ विधि 14 वाले राजा से तबय वसति के निमित्त से तबय वसति नहीं है और तबय वसति से ही उक्त धर्मग्रन्थ प्रस्तुत करने का निर्देश नहीं दिया जा सकता है। जतिवादी ने उक्त धर्मग्रन्थ अर्थात् आदेश ॥ विधि 14 वाले राजा से तबय वसति के निमित्त से तबय वसति नहीं है और तबय वसति से ही उक्त धर्मग्रन्थ प्रस्तुत करने का निर्देश नहीं दिया जा सकता है। जतिवादी ने उक्त धर्मग्रन्थ अर्थात् आदेश ॥ विधि 14 वाले राजा से तबय वसति के निमित्त से तबय वसति नहीं है और तबय वसति से ही उक्त धर्मग्रन्थ प्रस्तुत करने का निर्देश नहीं दिया जा सकता है।

(22)

D. J. No. 204/03

A

23/4/05

20/5/05

Case called out.
 Parties Counsel are
 present.
 D-26 by the defendant
 for adjournment.
 not opposed, vide orders
 passed thereon.
order

Allowed. Fix 3/5/05
 for F.H.

2
 XMA.07.

81905

can calculate
 D-20 on behalf of
 D-26 for adjournment
 not opposed
 Hence allowed
 Rx 15/5/05 for
 F.H.

3/5/05

Shukla
 3/5/05

3
 5/5

14/5/05

can calculate
 D-20 on behalf of
 D-26 for adjournment
 not opposed
 Hence allowed
 Rx 15/5/05 for
 F.H.

3
 14/5

Shukla
 14/5/05

July 28/85

(RS) 29.8.85

Ca called in
C-32 objection on
behalf of Plaintiff filed
Heed on C-30. $\frac{1}{2}$
and show in C-30 on
submittal.

C-30 is allowed on the
ground of cost of Rs 20/-
for 5/8/85 for rebuttal ad.
8/8/85 for F.H.

July
29/7/85

28/7/85

29/7
29/7
27/8/85
C-38 on behalf of Plaintiff.
For time to file documents
in rebuttal. Not opposed.
Put up on the date fixed.

8/8/85

Ca called in
C-39 application on
behalf of Plaintiff for summary
certain events.

Put up on 20/8/85

for a/objection of C-39.
objection by 17/8/85

Settled

07/8/85

20/8/85

17.8.85

3-41 objection written on
20/8/85

3-41 20-8-85 C-30
C-41 of objection

20/8
17/8/85

प्रपत्र संख्या-2

आदेश-पत्र

(अध्याय 5, नियम 143)

(27)

8/16 20/12/85

प्रारम्भिक वाद

संख्या
मामला

OSN 284/85

सन् 198 ई 0

बनाम

अभिलेख	सार			
आदेश की संख्या	आदेश का दिनांक	आदेश, अध्यासीन न्यायाधीश के संक्षिप्त हस्ताक्षर सहित	निर्देश उस प्रार्थना-पत्र अथवा पत्र का जिस पर मूल आदेश लिखा गया	आदेश के प्रतिपालन में किए गए प्रतिवेदन की संख्या तथा दिनांक का निर्देश
1	2	3	4	5
	28/11/85	निर्देश जारी किया गया आदेश के अंतर्गत प्रार्थना-पत्र के अंतर्गत प्रार्थना-पत्र को संतुष्ट करने के लिए निर्देश जारी किया गया। निर्देश को लागू करने के लिए प्रार्थना-पत्र को संतुष्ट करने के लिए निर्देश जारी किया गया। निर्देश को लागू करने के लिए प्रार्थना-पत्र को संतुष्ट करने के लिए निर्देश जारी किया गया।		
	28/11/85	Can Call out	Case is related with service matter	
	20/12/85	Can Call out	As the matter is related with service matter	
	20/12/85	Can Call out	As the matter is related with service matter	

2
28/11/85

20/12

Can Call out
Case is related with service matter

Put up on 20.12.85 for F.O.

Can Call out
As the matter is related with service matter

Put up on 20.12.85 for F.O.

Put up on 20.12.85 for F.O.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
(LICKYU, BANGOR)
LICKYU.

O.A. NO

199 (L)

T.A. NO

Date of Decision

Petitioner.

Advocate for the
Petitioner(s)

V E R S U S

Respondent.

Advocate for the
Respondents

C O R A M

The Hon'ble Mr.

The Hon'ble Mr.

1. Whether reporter of local cases may be allowed to see the Judgment ?
2. To be referred to the reporter or not ?
3. Whether to be circulated to other benches ?
4. Whether some their Lordships wish to see the fair copy of the Judgment ?

VICE-CHAIRMAN/MEMBER

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW.

T.A.No.796 of 1986

Sohan Lal SrivastavaApplicant
Versus

Union of IndiaRespondent.

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. K. Obayya, A.M.

(By Hon'ble Mr. Justice U.C. Srivastava, V.C.)

This is a transferred case under section
29 of the Administrative Tribunal Act.

2. The applicant was working as Postman in Lucknow G.P.O. While working as Postman, a charge sheet was served upon the applicant under section 16 of CCS Rules, 1965 for having delivered nine money orders without proper identification. The proceedings against one Murari Lal Tiwari and Shri S.N. Dubey, Postmen were also started but the same were subsequently dropped. The case of the applicant is that the said money orders were delivered to Vinod Kumar Singh and Pradeep Kumar Gupta and it was later on detected that the said money orders along with other money orders were delivered to aforesaid V.K. Singh and Murari Lal Tiwari but the same were forged either in transit or in money orders paid Branch of Lucknow, GPO but it appears that no enquiry against them was held. After departmental enquiry, the applicant was removed from service. He filed an appeal and the appellate authority also dismissed the same whereafter he filed a civil suit in the Court of Munsif, Lucknow challenging the removal on variety of grounds including that he has not been removed by the appointing authority but by the Subordinate authority and that the guilty against him was not proved and in fact he was not guilty and at the most it could be said that there was some

W

A13

30

2

irregularity on his part. The other contention on behalf of the applicant, it appears, was that of course discrimination has been done in the matter of punishment as the other persons who were guilty, were let off and the applicant has been singled out for punishment. The appellate authority considered the appeal and thereafter observed that the applicant has not committed any fraud but he was responsible for departmental lapses resulting in commission of the fraud. If he had observed the rules faithfully, it would have been easy to find out the actual culprits and proceed against them. Departmental rules provide that the officials, who by their carelessness or neglect of rules, have impeded or frustrated the prosecution of the enquiry are to be dealt with even though there be no suspicion against them of actual complicity in the offence. Thus, the appellate authority rather exonerated the applicant so far as the fraud is concerned but of course it came to the conclusion that there were lapses on his part resulting in the commission of fraud. It appears that the appellate authority did not consider the plea of the applicant that he has been singled out of punishment and the other persons were let off and his fault was lessor than that of the others. It appears that the appellate authority also did not consider it, rather he arrived at a particular conclusion deviating from the findings arrived at by the Disciplinary Authority that the fault of the applicant was only limited and he did not consider that the quantum of punishment is excessive or harsh and as such the application is allowed in part and the appellate authority is directed to consider the pleas which have been taken by the applicant that discrimination has been done in this case and the other persons have been let off whose fault was more

W

A14

(31) 1/2

than that of him. In view of the findings, so-recorded against him, that there were departmental lapses on his part, the quantum of punishment is excessive and is not commensurated with the findings of the appellate authority itself. We have also found that the appointment order and the removal order have been passed by the same authority and in fact the applicant was appointed by the same authority and not by the higher authority which has only issued the approval list whereafter the appointment letter was issued. Let the appeal be decided within a period of three months from the date of communication of this order, on these points after hearing the applicant. The other findings will remain intact. No order as to costs.


MEMBER (A)


VICE CHAIRMAN.

DATED: NOVEMBER 18, 1992
(ug)

796(-)/86

III Ad. Adminy
no.

R.S. No. 284 of 83.

Sohan Lal Srivastava
i
Commissioner of India Salt

770/1

Declaration
Rs. 5000/-

24-5-83.

5

Plot 18/10/11
 26/3

सं. 10 से प्रपत्र सं. 9 भाग IX

साधारण सूची (अध्याय 4, नियम 4)

वर्ष 1978 ई०

वर्ष 1978 ई०

राज्य सरकार के नाम

आत्मक

व्यवसाय

निवासी

पाना

निर्णय का दिनांक

अध्याय 12 नियम 1 के अनुसार पदायली का प्रकार

स्थान

पाना

प्राति

दिनांक

पत्र की क्रम-संख्या	पत्रजात का प्रकार	नत्वी (क) या नत्वी (घ)	सम्मिलित किये गये पत्रजात के पत्रों की सं०	न्यायालय मूल्य		पत्रजात को पदायली में सम्मिलित किये जाने का दिनांक	अभ्युक्ति
				टिकटों (स्टाम्पों) की संख्या	मूल्य		
1	2	3	4	5	6	7	8
क-1	कैफीलर	1	—	—	—	—	9/15/73
क-2	अनुमति	1	1	—	50200	—	2
क-3	Revised	1	—	—	—	—	3
क-4	आदेश	1	—	—	—	—	4
क-5	अनुमति	1	3	—	1250	—	5
क-6	कैफीलर	1	—	—	—	—	6
क-7	पत्रजात नोटिस	1	—	—	—	—	7
क-8	अनुमति	1	—	—	—	—	8
क-9	A.D.	1	—	—	—	—	9
क-10	अनुमति	1	—	—	—	—	10
क-11	आदेश	1	—	—	—	—	6/2/74
क-12	अनुमति	2	—	—	—	—	—
क-13	अनुमति	1	—	—	—	—	26/3/74
क-14	अनुमति	3	—	—	—	—	25/8/72
क-15	Replicator	3	—	—	—	—	3/1/74
क-16	अनुमति	1	—	2	3	—	18/1/74
क-17	अनुमति	1	—	2	3	—	—

ਸਰਕਾਰੀ ਖਾਸ ਖਾਤੇ: ਖੇਤੀਬਾੜੀ, ਲਾਹੌਰ

ਦਿ. 21/4/58

ਸ਼੍ਰੀ 21 ਨੰਬਰ ਦੀ ਖਾਸ ਖਾਤੀ - 21/4

ਦੀ ਖਾਤੀ

2 ਖੇਤੀਬਾੜੀ ਖਾਤੇ 21/4 ਨੰਬਰ - ਖੇਤੀਬਾੜੀ

ਸ਼੍ਰੀ 26 - ਖੇਤੀਬਾੜੀ ਖਾਤੀ - 1 - 21/4/58

ਸ਼੍ਰੀ 37 - ਖੇਤੀਬਾੜੀ ਖਾਤੀ - 1 - 21/4/58

ਸ਼੍ਰੀ 20 - ਖੇਤੀਬਾੜੀ ਖਾਤੀ - 1 - 3 - 1.50 - 21/4/58

ਸ਼੍ਰੀ 39 ਖੇਤੀਬਾੜੀ ਖਾਤੀ 2 3 1.50 21/4

ਸ਼੍ਰੀ 40 ਖੇਤੀਬਾੜੀ ਖਾਤੀ 2

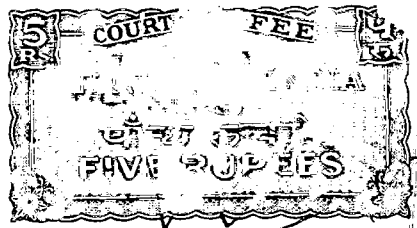
ਸ਼੍ਰੀ 41 ਖੇਤੀਬਾੜੀ ਖਾਤੀ 1

ਸ਼੍ਰੀ 42 ਖੇਤੀਬਾੜੀ ਖਾਤੀ 2

ਕੁੱਲ 20 ਖੇਤੀਬਾੜੀ ਖਾਤੀ

certified that the file is correct & on per original as 6 1/2
intensity ticket also 57 page

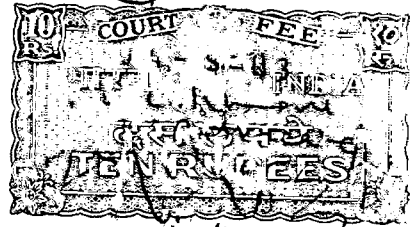
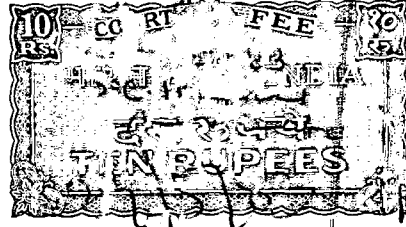
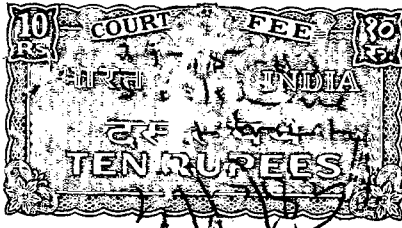
19/3/58



25/11
204/83

In the court of Munsif South, Lucknow.

198



Sohan Lal Srivastava, aged about 46 years,
S/O Gurbaksh R/O Mohalla Kanoongoyan, P.S.
Nawabganj, District Barabanki,

Plaintiff,

Versus

Union of India, through the Secretary,
Ministry of Communication, Government
of India, New Delhi,

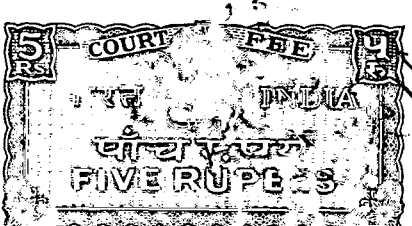
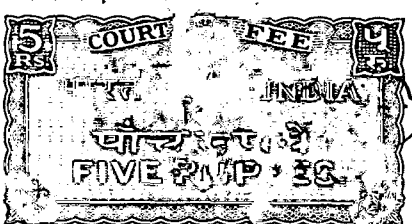
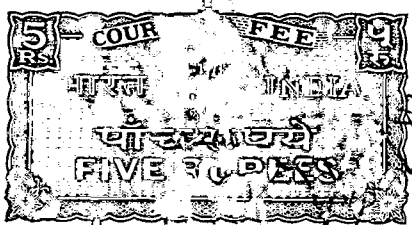
Defendant,

Suit for Declaration.

The plaintiff begs to submit as under :-

1. That the plaintiff was selected and appointed as postman in the year 1964 by the Senior Superintendent, Post Offices, Lucknow, a class one Officer and was posted at Lucknow, C.P.O. Lucknow.
2. That since the date of the appointment of the plaintiff as Postman he worked in Lucknow C.P.O. Lucknow through out delivering Money-orders in beat no. 51 of the Lucknow C.P.O. with fair record of service.
3. That the plaintiff has been removed from service with effect from 6-6-1980 by the order of the Deputy Postmaster (Gazetted) a class II Officer in Lucknow C.P.O. Lucknow finding guilty on the

In the Court of Munsif South, Lucknow
Sohan Lal Srivastava - plaintiff
v.
Union of India, through
the Secretary, Ministry of
Communication, Govt of
India, N. Delhi - Defendant



Sohan Lal

.....(2).....

charge of delivering 9 money orders without obtaining proper identification.

4. That the plaintiff was given 9 money orders detailed below by the N.O. paid branch of the Lucknow G.P.O. addressed to Shri Vinod Kumar Singh and Shri Pradeep Kumar Gupta C/O Vinod Kumar Singh and the total amount of the said N.O's was Rs.1757.00 only.

Details of Money Orders :

S.No.	Office of Issue.	N.O. No.	Date	Amount.	Date of Payment.	Name & Address of Payee.
1	G.P.O.	A.1312(Pilibhit) 8540	4.6.71	190/-	25.6.71	Vinod Kumar Singh Comm. College, Fyzabad Road, Nishatganj, Lucknow
2.	Pilibhit City	1050	5.6.71	195/-	26.6.71do.....
3-	Jawal Road, B.R. H.	1719	17.6.71	190/-	29.6.71do.....
4.	Captainganj (B.S.T.)	1490	19.6.71	195/-	29.6.71do.....
5.	Pilibhit,	587	5.6.71	198/-	25.6.71	Sri Pradeep Kumar Gupta, Radio Mechanic C/O Vinod Kumar Singh, Jai Krishna Comm. College Faizabad Road, Nishatganj Lucknow.
6.	Pilibhit	588	5.6.71	196/-	25.6.71	... do ...
7.	Khatima(N.T.O)	659	5.6.71	198/-	26.6.71	... do ...
8.	Pilibhit	590	5.6.71	197/-	26.6.71	... do ...
9.	Hariya(B.S.T.)	262	21.6.71	198/-	26.6.71	... do ...

5. That the plaintiff delivered the aforesaid N.Os. to the correct addressees Shri Vinod Kumar Singh who had admittedly been a student of Jai Krishna Commercial College at Nishatganj, Lucknow. at the relevant time and to Shri Pradeep Kumar Gupta C/O Sri Vinod Kumar Singh.

.....3.

Sachan Lal

.....3.....

6. That before the plaintiff delivered the aforesaid M.Os. the identity of Shri Vinod Kumar Singh had already been established when one Shri Murari Lal Tewari, Postman delivered M.O. to him.

7. That before delivering the M.Os by the plaintiff Shri Vinod Kumar Singh was identified by Shri B.P. Singh, the Principal of the Jai Krishan Commercial College of Nishatganj, Lucknow when Murari Lal Tewari had delivered M.Os. to Shri Vinod Kumar Singh in the presence of the plaintiff on the identification of the Principal of that college.

8. That so when the plaintiff was given M.Os. to be delivered to the address, Shri Vinod Kumar Singh, he did not feel any necessity to get Vinod Kumar Singh identified again as he had already been identified by a reliable and respectable man.

9. That the rules *in this regard* too do not contemplate establishment of identity of a person again and again hence he did not get Shri Vinod Kumar Singh identified again.

10. That since the identity of Shri Vinod Kumar Singh had already been established, the plaintiff delivered the M.Os to Shri Pradeep Kumar Gupta on the identification of Shri Vinod Kumar Singh through whose care of the M.Os. were addressed.

11. That ~~from~~ long after the said M.Os. were delivered to Vinod Kumar Singh and Pradeep Kumar Gupta, it was detected in Lucknow G.P.O. that said M.Os. along with other M.Os. delivered to Shri Vinod Kumar Singh by Shri

Sohandul

.....4.....

952/M
A/c

Murari Lal Tewari and Shri S.N. Dabey postmen were forged either in the transit or in H.Os. paid Branch of Lucknow G.P.O. but no enquiry was held for apprehending the real culprit for the reasons best known to the authorities concerned.

12. That the proceedings under Rule 16 of the C.C.A. (C.C.S.) Rules 1965 were initiated against Shri Murari Lal Tewari and Shri S.N. Dabey Postmen but subsequently dropped.

13. That only the plaintiff was charge-sheeted for having delivered nine H.Os. without proper identification.

14. That the plaintiff submitted reply of the charges levelled against him and enquiry was held and ultimately Deputy Postmaster (Gazetted) Lucknow G.P.O. held that the charge is fully proved and passed for removal from service from 6.6.1980 on 6.5.1980. *orders in*

15. That the plaintiff preferred an appeal against the orders of Deputy Postmaster (Gazetted) Lucknow G.P.O. to the Postmaster Lucknow who rejected the same. On that the plaintiff preferred the petition before the Member (Administration) Post and Telegraph, New Delhi, who too rejected the same on 15.10.82.

16. That the orders of the removal from service passed by the Deputy Postmaster (Gazetted) Lucknow and rejection of appeals thereof is bad in law and untenable for the following reasons :-

(a) That the Deputy Postmaster (Gazetted) Lucknow is an authority subordinate to the appointing authority as such he was not competent to order the removal from service

Sohan Lal

... (5) ...

of the plaintiff.

(b) That there being no complaint from any of the addressees of M.Os in question the whole enquiry is mis-directed and without any basis.

(c) That there being no evidence before the enquiry officer of non-delivery of M.Os to the payee the findings of the enquiry officer holding the plaintiff guilty on the said charge is ~~found~~ biased and is based on no evidence.

(d) That the charges framed by the enquiry officer were misconceived and seems to have been framed on the basis of certain conclusions which have been drawn by the enquiry officer even before the conduct of the enquiry.

(e) That the findings of the enquiry officer to that effect that the charges stood proved against the plaintiff is based on no evidence on record more so when the plaintiff ~~is based on no evidence~~ can not be said to be a party to making bogus M.Os. because he had delivered the same to the payees mentioned in the M.Os Form which were given to him by the M.O. Paid branch of the G.P.O. for delivery.

(f) That the disciplinary authority seems to have accepted the finding of the enquiry officer and imposed the penalty as contemplated under Rule 11(iii) CCS(CCA) Rules, 1955 which he was not competent to impose being lower in rank to the appointing authority of the plaintiff.

(g) That the disciplinary authority did not follow the guide-lines given to the CCS(CCA) Rules, 1955 while inflicting the penalty.

.....5.

Sohan Lal

....(6).....

17. That as such the orders of the disciplinary authority i.e. the Deputy Postmaster (Gazetted) Lucknow G.P.O. as well as of the appellate and petitionary authorities are bad and can not be sustained under Law.

18. That after exhausting all the departmental remedies and channels for getting the redress he was left with no alternative except to file a suit against the defendant and since the Lucknow G.P.O. is owned and managed by the defendant, plaintiff gave a registered notice to the defendant on 12.2.83 under Sec. 80 C.P.C. asking the defendant to reinstate. The plaintiff with retrospective effect within two months next from the date of receipt of the notice failing which the plaintiff on the expiry of the period of the said notice shall be compelled to go in the Court of Law having jurisdiction for getting his redress.

19. That the said notice was served on the defendant on 15.2.83 and the period of notice expired on 16.4.83 but the defendant did not do anything in that regard, hence this suit.

20. That the cause of action accrued to the plaintiff against the defendant within the jurisdiction of this Hon'ble Court at Lucknow G.P.O. Lucknow Ward and P.S. Hazratganj, Lucknow in the year 1964 when the plaintiff was appointed as a Postman and on 28.1.74 when the plaintiff was charge-sheeted and the enquiry was held and on 6.5.80 when the plaintiff was removed from his service by the order of Deputy Postmaster, Lucknow G.P.O. Lucknow and on 26.9.80 when the Postmaster, Lucknow G.P.O. Lucknow rejected the appeal and on 15.10.82 when the Member,

.....7.

Sohant

.....(7).....

(Administration) Post and Telegraph, New Delhi rejected the petition which was delivered to the plaintiff on 14.11.82 and on 12.2.83 when the plaintiff gave registered ~~notice~~ notice to the defendant and on 15.2.83 when the notice was served to the defendant and finally on 16.4.83 when the period of notice expired and the defendant failed to do anything.

21. That the valuation of the suit for the purposes of jurisdiction and court fee is Rs.5,000/- on which a fixed court fee of Rs.50/- on the Declaration has been paid.

22. That the plaintiff prays for the following reliefs :

A. That it be declared by decree against the defendant that the orders of removal from the service of the plaintiff is illegal, so also the orders of the appellate authority and petitionary authority and the plaintiff continues in service and he be reinstated with the retrospective effect along with all the benefits.

B. That the cost of the suit be awarded to the plaintiff.

C. That any other relief this Hon'ble Court may deem fit and proper, be awarded.

Lucknow,
Dated: 26th May, 1983.

Gohar Lal
Plaintiff.

Verification.

I, the above named plaintiff do hereby verify that the contents of paras 1 to 19 are true to my personal knowledge and those of paras 20 to 22 are believed by me to be true.
Signed and verified this 24th day of May 1983 at Lucknow.
Gohar Lal
Plaintiff.

Lucknow,
Dated: May, 24 1983.

25-14

IN THE COURT OF ADDITIONAL MUNSIF VIII
LUCKNOW.

§

Sohan Lal Srivastava Versus Union of India

R.S. No. 284/83 fixed on 26.3.1984.

WRITTEN STATEMENT ON BEHALF OF DEFENDANT

- Para 1: Admitted to the extent that the plaintiff was selected as postman in the year 1964 by Senior Supdt. of Post Offices, Lucknow. Rest is denied.
- Para 2: Admitted to the extent that the plaintiff worked as postman in Lucknow G.P.O. Rest is denied.
- Para 3: Admitted.
- Para 4: Admitted to the extent that money orders mentioned in the para also figured in the charge-sheet issued to plaintiff, besides one more M.O. identified by him also figured in the charge-sheet.
- Para 5: Denied. Actually the payee (so-called) could not be located during departmental enquiries/ CBI investigation nor the official could produce the so-called payee of the M.Os at the time of oral enquiries conducted under CCS (CCA) Rules.
- Para 6: Denied for want of knowledge. The plaintiff is put to strict proof thereof.
- Para 7: Denied.
- Para 8: Denied. Instead the paying, plaintiff should not have paid the M.O. unless he was satisfied as to the identity of the person named in the M.O. which is necessary.
- Para 9: Denied. Instead each payment is required to conform to the rules prescribed.
- Para 10: Denied as identification of Shri Pradeep Kumar Gupta was not proper by Shri Vinod Kumar Singh who himself was not properly identified.

Contd...2

14
2
3

Para 11: Denied. Actually finding that some bogus M.Os were in circulation an R.L. case No. 36/71 was got registered through C.B.I. and investigations were taken up.

Para 12: Admitted on the ground the M.Os were genuine and the payment was made after proper identification.

Para 13: Denied. Actually 10(ten) M.Os were figuring in the charge-sheet with different articles of charge as contained in the charge-sheet itself.

Para 14: Admitted.

Para 15: Admitted.

Para 16 along with sub-paras (a) to (g) are denied.

Para 16: That the action taken for removal was under CCS (CCA) Rules, 1965 and was perfectly legal as full opportunity was extended before infliction of punishment.

Para 16(a): The plaintiff was actually appointed by the Postmaster Class II and as such the Dy. Postmaster (Gazetted) is competent to inflict the punishment which was actually imposed.

Para 16(b): That the department is bound to intervene when payment of bogus M.Os comes to knowledge on complaints and also to punish delinquent official who paid the M.Os not according to departmental rules prescribed.

Para 16(c): That evidence was adduced during departmental enquiries conducted under CCS (CCA) Rules from the side of the department as also from defence side and conclusion was reached by the Enquiry Officer. It was open to the plaintiff to raise the plea of bias during departmental enquiry, if at all he was convinced so.

Para 16(d): As above in para 16(c).

Para 16(e): That the record of enquiry will depict that full opportunity was extended to the plaintiff to have his say before him. This he did. Written briefs were exchanged containing argument whatever his defence nominee had

119
53
22

to raise. The plaintiff did not like to produce any evidence to rebut the incriminating evidence against him. Hence the argument now raised in para need be ignored.

Para 16(f): That the punishment was imposed by competent authority.

Para 16(g): That the disciplinary authority inflicted the punishment after evaluating the evidence on records.

Para 17: Denied. That the decisions taken by the department from time to time were according to law as prescribed under CCS(CCA) Rules, 1965.

Para 18: Legal.

Para 19: That in reply to para 19 of the plaint it is submitted that since the plaintiff was found unfit for the departmental services, no action was required as requested in the notice.

Para 20: Denied. No cause of action accrued to the plaintiff against the defendant.

Para 21: Legal.

Para 22: Prayer clause is denied. The plaintiff is not entitled to any of the reliefs claimed. That the plaintiff's suit is not maintainable and is fit to be dismissed with cost.

S. S. Chhablani
26/3/84
DEFENDANT

I, S. S. Chhablani, Postmaster (Gazetted) Class I Lucknow GPO, the defendant do hereby verify that the contents of paras 1 to 17 and 19 are true to my own knowledge based on records and those of paras 18 and 20 to 22 are believed to be true by me.

Signed and verified the 26th day of March, 1984 at Lucknow.

Date: 26.3.1984.

S. S. Chhablani
DEFENDANT

IN THE COURT OF HON'BLE MR. J. K. MITTAL, JUDGE, LUCKNOW.

Sohan Lal Srivastava. ... Plaintiff.
vs.
Union of India. ... Defendants.

Reg. Suit No. 102 of 1983.

Dated for 3.9.1984.

REPLICATION ON BEHALF OF THE PLAINTIFF.

...

1. That the contents of plaint are hereby reiterated and those allegations of the written statement are denied which are contrary to the facts alleged in the plaint.
2. That the allegations contained in para 10-A of the written statement is hereby denied. It is asserted that the plaintiff was appointed by the 'Senior Superintendent' of Post Offices, Lucknow and not by the Post-master, Lucknow as alleged in this para.
3. That the plaintiff had full record of service.
4. That in reply to para 8 of the written statement it is submitted that the plaintiff is fully satisfied as to the identity of the person named in the Money orders, as the identity of the payee has already been established.

R

15
2/34

5. That in reply to para 10 of the written statement it is submitted that since the identity of Shri Vinod Kumar Singh had already been established as he had been properly identified by Sri B.P. Singh, Principal, Krishna Commercial College, Faizabad Road, Misnatganj, Lucknow, as such the M.O. delivered to Sri Pradeep Kumar Gupta on the identification of Sri Vinod Kumar Singh was proper and more so when the M.O. addressed to Pradeep Kumar Gupta were c/o Sri Vinod Kumar Singh.
6. That with regard to para 11 of the written statement it is stated that no one was apprehended for those bogus money orders as alleged in this para.
7. That with regard to para 12 of the written statement, it is submitted that the M.O. mentioned in this para too were not given as alleged.
8. That in reply to para 13-B of the written statement it is stated that only those officials can be punished who indulged in preparing the bogus Money Orders and not those who had no concern with that matter.
9. That the plaintiff had absolutely no knowledge that the alleged money orders were bogus at the time of the delivery and therefore the same were delivered to the correct person to whom it were addressed.

15
3

10. That in reply to para 15-C of the written statement it is submitted that the point of bias was raised during the departmental enquiries, but no notice was taken by the Inquiry Officer.
11. That in reply to para 15-D of the written statement it is submitted that there was no incriminating evidence on record against the plaintiff, but the whole enquiry was done with pre-judiced mind.
12. That in reply to para 15-F of the written statement, it is stated that the punishment has not been imposed by a competent authority as alleged in this para.
13. That in reply to para 15-G of the written statement it is stated that the punishing authority did not properly evaluate the evidence on record and had prejudged the issue.

Lucknow Dated:
September 3, 1984:

Sohank
Plaintiff.

VERIFICATION.

I, the above named plaintiff, do hereby verify that the contents of paras 1 to 13 of this replication are true to my knowledge.

Signed and verified this the 3 day of Sept. 1984 within the Court Compound, Lucknow.

Sohank
Plaintiff.

वादी प्रतिवादी द्वारा पेश किये गये दस्तावेजों की सूची

256

न्यायालय Court of Sessions, South, आदेश १३, नियम ९ स्थान

जिला Lucknow

वाद संख्या सन १९८३ ई०

Sohan Lal Srivastava वादी

बनाम

Union of India प्रतिवादी

Sohan Lal Srivastava वादी/प्रतिवादी की ओर से वाद-पत्र के साथ पेश किये गये दस्तावेजों की सूची

प्रथम सुनवाई के समय

इस सूची को Plaintiff ने आज सन १९८३ ई० के ५ के दिवस को पेश किया।

१	२	३		४
क्र० सं०	दस्तावेज का अभिवर्णन और उसकी तारीख यदि कोई हो।	कागज क्या हुआ		दिपक्षी
		यदि अभिलेख में सम्मिलित किया गया तो प्रदर्शन चिन्ह जो उस पर डाला गया।	यदि नामजद हुआ तो पत्र कार को लौटाये जाने की तारीख और पत्रकार या उसके अभिवक्ता के हस्ता. जिसको कागज लौटाया	यदि वाद के विनिश्चय के पश्चात कागज अभिलेख में रह जाय और अध्याय ३ नियम २४ के अधीन लिफाफा में बन्द किया गया तो लिफाफा में बन्द करने की तारीख
(1)	True copy of the note dated 8-2-83 addressed to the Secretary of the Communication Government of India New Delhi containing 4 pages			
(2)	Postal receipt No 4276.P dated 12-2-83			
(3)	A.D. Land			

न्यायालय का नाम— Noble Municipality.
 वाद संख्या—
 पत्रकारों का नाम— Sohan Lal Srivastava - Plaintiff
 Union of India - Defendant

Received by mail 24/5/83

सूची पेश करने वाले पत्रकार या अभिवक्ता के हस्ताक्षर

In the Court of Hon'ble Munsif South Lucknow
Sohan Lal Srivastava - - - - - Plaintiff
vs.
Union of India - - - - - Defendant

Santosh Chandra Khare
B.A., LL.B.
Advocate
Phone: 44485

Nandani Nivas
419, Rajendra Nagar
LUCKNOW-226004

Dated.....

57
1

Received
M/S

2. Filibhit City	1650	5.5.71.	195/-	20.6.71.	Minor ... Jai Krishna Coll. ... College ... High ...
3. ...	171	17. .71	1/-	25. .71
4. ...	1800	19.5.71	195/-	25. .71
5. ...	587	5.6.71	15/-	25. .71
6. ...	588	5.6.71.	15/-	25. .71
7. ...	590	5.6.71	15/-	25. .71
8. ...	599	5.6.71	15/-	25. .71
9. ...	282	21.6.71	15/-	25. .71

5. that Shri Vinod Kumar Singh had previously been a student of Jai Krishna Commercial College ... at that time.

6. that my client delivered the ... to the address of Shri Vinod Kumar Singh ...

7. that before my client delivered the ... of Shri Vinod Kumar Singh had already been ... delivered ...

8. that Shri Vinod Kumar Singh was identified by ... the Principal of the Jai Krishna Commercial College ... when Shri Vinod Kumar Singh had delivered ... to ... in the presence of my client on the identification of the Principal of that college.

9. that when my client was given ... to be delivered to the address of Shri Vinod Kumar Singh, he did not feel any necessity to ... Vinod Kumar Singh ... a reliable and responsible ...

10. that the ... too did not ... of identification ... identified again.

11. that since the ... established, he ... identification ... were addressed.

12. that after the ... of ... along with other ... unaided ...

heer...

257
3

Warrant or in U.S. field branch of FBI or C.
held for apprehending the real culprits for the murder of Martin Luther King Jr.
the authorities/

13. that the proceedings under Rule 16 of the C.M.(C.M.) Rules 1967 were
initiated against Shri. Suraj Lal Tewari and but
subsequently the proceedings were dropped.

14. that only my client was charged/
without proper identification .

15. that my client submitted reply of the charges leveled against him
and enquiry was held and ultimately Deputy Postmaster (.)
G.P.O. held that the charge is fully proved and ordered the
removal from service from 6.6.80 on 6.6.80.

16. that my client preferred an appeal against the order of
Postmaster (Cancelled) Lucknow G.P.O. to the Postmaster (.)
rejected the same. On that my client preferred the petition to
the Member (Administration) Post and he also rejected the same
on 15.10.82.

17. that the order of the removal from service by
Postmaster (Cancelled) Lucknow and rejection of appeals
is in law and untenable for the following reasons:-

- (a) that the Deputy Postmaster (Cancelled) Lucknow is
subordinate to the appropriate authority and such authority is
incompetent to order the removal from service of
- (b) that there being no complaint against any of the
in question the whole enquiry is vitiated on
basis.
- (c) that there being no evidence against the guilt of
non-delivery of to the post office finding of
officer holding my client guilty on the said
and in breach of no evidence.
- (d) that the charges levelled by the enquiry officer were
and there to have been on the basis of
conclusions which have been drawn by the enquiry officer on the basis of
conduct of the enquiry.
- (e) that the finding of of law to the extent of the
charges stood proved by and based on
on record were no finding against my client and he is entitled to
to retain his
my client's residence in the
the branch of the C.

Handwritten marks and scribbles at the bottom left corner.

In the Court of Munsif South
Lucknow

21

Sohan Lal Srivastava - - - - - Plaintiff
vs.
Union of India - - - - - Defendant

12/2/03

A.D. 250

Secretary,
Ministry of Commerce
Govt. of India
New Delhi

Received
per

In the Court of Honorable Munsif South,
Lucknow

~~12/12~~



Sohan Lal Srivastava - - - - - Plaintiff
vs.
Union of India - - - - - Defendant

पक्षों के नाम
वकील के नाम
मामूला नम्बर
मामूला की राशि (रुपयों में)
Insured Amount in Rupee
मामूला की तारीख
Date of Insurance
मामूला का ब्याज कितना जाय
Interest on insured amount

PL 427
12/12

12/12

Received
MS.
28/12/03

वादी प्रतिवादी द्वारा पेश किये गये दस्तावेजों की सूची

[आदेश १३, नियम]

न्यायालय Mulla Abd. Hussain

जिला 23

वाद संख्या

10 of 05

बनाम

सन् १९ ई०

Sultan Lal Tewari

वादी 22

बनाम

Union of India

प्रतिवादी 2

S. L. Tewari वादी/प्रतिवादी की ओर से चाद-पत्र के साथ पेश किये गये दस्तावेजों की प्रथम सुनवाई प्रथम

उसी सूची की 111 वादी 22 के आदेश संख्या 22 के दिवस को पेश किया

१	२	३	४
---	---	---	---

कागज क्या हुआ

क्रम संख्या	दस्तावेजों का अनिवर्णन और उसकी तारीख यदि कोई	यदि अभिलेख सम्मिलित किया गया तो प्रदर्शन चिन्ह जो उस पर डाला गया	यदि जुरमाना हुआ तो पक्षकार को निपटाये जाने की तारीख और पक्षकार या उसके अधिवक्ता के हस्ताक्षर जिसको कागज लौटाया गया	यदि वाद के निश्चय के पश्चात कागज अभिलेख में रह जाय और बध्याय ३ नियम - ४ के या आधीन लिफाफा में बन्द तो लिफाफे में बन्द किये जाने की तारीख	टिप्पणी
41	Photostat copy of ui statement of Mulla Lal Tewari dated 12-12-75				<div style="border: 1px solid black; padding: 5px;"> <p>नाम अदालत <u>Mulla Abd. Hussain</u></p> <p>मुकदमा नं० <u>10 of 05</u></p> <p>नाम फरोंकेन <u>S. L. Tewari</u></p> <p style="text-align: right;"><u>Union of India</u></p> </div>
52	Photostat copy of dropping of the proceedings against Mulla Lal Tewari dt. 1.8.71				
61	Photostat copy of dropping of proceedings against Mulla Lal Tewari dt. 1.8.71				

[सूची को पेश करने वाले पक्षकार या अधिवक्ता के हस्ताक्षर]

Mulla

Secy Court of India via H. Coll. Munsh
Lucknow

Senior (at Srivastava) P.H.
Union of Officers Depell - Au

Ref. No. 2840/PS
A.P. - 22.10.62

INDIAN POSTS & TELEGRAPHS DEPARTMENT
OFFICE OF THE SENIOR SUPDT OF POST OFFICES
LUCKNOW

Memo No. B-2/Exam/Postman/Deptl/CDN. Dt. Lucknow, Feb. 18, 1963.

As a result of the examination held on 23.12.62 for promotion of class IV and E.D. Staff to the Postman and VPM cadre, the following officials have qualified and are hereby ordered to be brought on the approved list of departmental candidates for appointment in the Postman & VPM cadre. The officials have been allotted to the units noted against each and their names have been entered in the order of merit.

S. No.	Roll No.	Name of the official with designation.	Unit to which allotted
1.	Lw-58	S/Shri: Uma Shanker Tripathi, Orderly to ASPOs.	IPOs, TSO, Lw
2.	Lw-2	Suresh Chander Tel. Mess. Dilkusha	-do-
3.	Lw-10	Laxmi Kumar Misra LB Peon Charbagh, Lw	-do-
4.	Lw-56	Banwari Lal ED Packer Blunt Square	-do-
5.	Lw-11	Kamla Prasad Packer Singarnagar	-do-
6.	Lw-12	Sidh Nath ED Packer Alamnagar	-do-
7.	Lw-17	Ashiq Hussain LB Peon Chauk	-do-

1.	Lw-63	Govind Pd Srivastava EDA Lw S-Divn.	Lucknow HO
2.	Lw-37	Ram Chander EDMP Baragaon	-do-
3.	Lw-30	Puran Masi Lin(S.C) Chowkidar Zaidpur	-do-
4.	Lw-70	Nand Kishore EDA Lw Sub-Division	-do-
5.	Lw-32	Sohan Lal EDA BBK S. Mills	-do-
6.	Lw-51	Ram Kishore EDMP Talukpur	-do-
7.	Lw-35	Sri Ram EDSPM Patranga RS	-do-
8.	Lw-26	Narain Dutt Packer Lw HO	-do-
9.	Lw-62	Jagdev Singh EDA Lw Sub-division	-do-
10.	Lw-66	S.A. Trivedi EDA Lw Sub-division	-do-
11.	Lw-38	Manohar Lal ED runner Mithwara	-do-
12.	Lw-60	Salik Ram Packer Lw Sub-Division	-do-
13.	Lw-77	Shyam Manohar EDBPM	-do-
14.	Lw-20	Mohd Yusuf Packer Lw Ho	-do-

1.	Lw-46	Srikrishna EDMP Bhayara	BBK HO

1.	Lw-31	Rameshwar Pd Packer BBK Collectorate	IPOs, BBK Sub-Divn.

Sd. S.J. Brady
Senior Supdt of Post Offices,
Lucknow Dn.

Copy for information and necessary action to:-

1. PM, Lucknow.
2. PM, ~~xxxxxxx~~ Barabanki.
- 3.-5. IPOs, Lucknow BBK and TSO Unit-Lucknow.
- 6-28. Candidates concerned for information.
- 29-32 Spare.

Senior Supdt of Post Offices,
Lucknow Dn.

MMS/2-63.

Selected copy of VIIIth order of Ministry
Sahau Lal Singh Vastawa - P.H.
Lucky of India D.S.M. 28/04/71
R.P. - 22.10.74

INDIAN POSTS AND TELEGRAPHS DEPARTMENT
OFFICE OF THE POSTMASTER, LUCKNOW AND - 226001.

Mem. No. FX-1/Bogus MO/LM HO/71-72

Dated: Lucknow, the Sept: 18, 1980.

MEMORANDUM

Shri Murari Lal Tiwari Postman

Lucknow G.P.O.

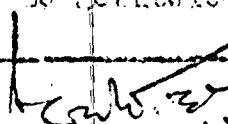
(Name & Designation)

is hereby informed that it is proposed to take action against him under Rule 16 of G.S. (G.S.A) Rules, 1965. A statement of the imputations of misconduct of misbehaviour on which action is proposed to be taken as mentioned above is enclosed.

2. Shri Murari Lal Tiwari is hereby given an opportunity to make representation as he may wish to make against the proposal.

3. If Shri Murari Lal Tiwari fails to submit his representation within 10 days of the receipt of the memorandum, it will be presumed that he has no representation to make and orders will be liable to be passed against Shri Murari Lal Tiwari.

4. The receipt of this memorandum should be acknowledged by Shri Murari Lal Tiwari.


(Ved Prakash)
Dy. Postmaster (Gazetted)
Lucknow

Name & Designation of
Competent Authority.

Recd 60

To

Murari Lal Tiwari, Postman,
Lucknow G.P.O.

Shri

*Delivered by V1114 Postman, Lucknow
Sohan Lal Tiwari - Pk
M.O. of Bleda - 2/2
2.5.71 284/08 1/2
P.F. - 22.10.74*

Statement of imputations of misconduct against Shri Murarilal Tiwari Postman Lucknow G.P.O. C-3

On 3.6.71, the Money orders particularised below alongwith the cash were given to Shri Murari Lal Tiwari Postman No 51, Lucknow G.P.O. for effecting their payment and he paid the said MOs on the very day.

MO No.	Date	Amount	Office of Issue	Name of payee	Date of payment	Name of identifier.
(1) 818	26.5.71	195/-	Naithani (Pauri Garhwal)	Vinod Kumar Singh Jai Krishna Commercial College App. KMG College Faizabad Road, Nishatganj, Lw.	3.6.71	Sri B.P. Singh
(2) 7082	24.5.71	190/-	Tharali (Pauri Garhwal)	Vinod Kumar Singh Jai Krishna Commercial College, Faizabad Road, Nishatganj, Lw.	3.6.71	-do-
(3) 2372	27.5.71	198/-	Railway Road Faridabad (Girgaon)	Shri Pradeep Kumar Redio Mechanic C/O Sri Vinod Kumar Singh Jai Krishna Commercial College Karamat Girls College Faizabad Road Nishatganj Lucknow.	3.6.71	Shri Vinod Kumar Singh

He has mentioned that he had asked Sri Sohan Lal Postman who was delivering letters at that time if he knew the payees but he had denied and therefore he paid the MOs on identification.

On verification, after payment, it came to light that the above noted MOs were bogus. Shri Murari Lal Tiwari postman neither produced Shri B.P. Singh identifier nor the payee and stated that M.Os at Sl. 1 & 2 were given on the identification of the Principal J.K. Commercial College Lucknow and his name was B.P. Verma. He failed to get the permanent address of the payee noted on the M.O. and the address or designation stamp of the identifier on the MO form. Similarly he failed to get the addresses of the payee and the identifier, who were not permanent residents of the locality, noted on the MO mentioned at sl. 3 above.

One Shri Vinod Kumar Singh resident of Nishatganj Lucknow was shown to him on 6.11.71 but he did not specifically say whether or not he was the actual person to whom he had paid the MOs. He violated provisions of rule 709 of P&T Man. Vol. VI Part III, causing loss of Rs. 583 to the department.

By his above acts Shri Murarilal Tiwari Postman Lucknow GPO failed to maintain absolute integrity and devotion to duty as required of him under rule 3 I(i) & (ii) of CCS (Conduct) Rules 1964.

[Signature]
Dy. Postmaster (Gazetted)
Lucknow G.P.O.

To,

The Dy. Postmaster(Gazetted),
Lucknow G.P.O.

(3)

21
4

REF: Your Memo No. FX-1/Bogus MO/LE HO/71-72 dtd 18.9.1980.
Subj : Representation.

Sir,

I am surprised to receive your above referred to Memorandum dtd 18.9.80 about the alleged incident after a lapse of complete NINE years. I have been asked to explain the incident which I think is probably impossible for a prudent official after such a long time when he has been delivering scores of Moneyorders daily. However while recapitulating my memory to the best I beg to submit as under. It will not be out of place to mention that the Memorandum under reply has purposely issued one day earlier to my training for Class III so that I may not get sufficient time to recall my memory and collect the relevant information for preparing my effective defence for submission. Anyway as my promotion is involved I beg to submit as follows.

" That the alleged M.O's were handed over to me for delivery by the official on duty in the M.O.paid branch while I was only a packer and not a Postman. What to say of this I had not even appeared in the Exam for Postman and I was not aware of the Rules and Procedure of delivery of M.O. As I was compelled by the APM arrangement to deliver the M.Os that day, I had to obey his orders. He had instructed me to deliver the MOs on identification by some responsible person and I thus complied his instructions. The M.Os under complaint were delivered under proper identification by the Principal, J.K.Commercial Colloge Lucknow Shri B.P.Singh. On the spot enquiry was made by then then C.I. in my presence as well as in the presence of Shri Sohan Lal Postman and Shri B.P.Singh had admitted his signatures. It is possible that I might have named Shri BP Singh as B.P.Verma but he is one and the same person to whom I meant because he is popularly known as Verma Sahi in the institute and that is why I had named him as B.P.Verma. He was personally contacted by the then C.I. during inquiry and his permanent residence was shown to the C.I. during enquiry and Shri B.P.Singh met him at his residence. It is wrong to say that the identifier could not be contacted due to absence of permanent address. So far as recording the permanent address of the Payees is concerned, neither I was told by the APM arrangement who deputed me to deliver the MOS nor by the official who gave me MOs for delivery nor I myself was aware of the Rules as I was not a qualified Postman, at that time. It is not understood that why the Moneyorders were given to me for delivery if the same were bogus and why the officials of the M.O.Paid branch failed to detect the same. To my poor understanding what ever article is given to us for delivery by the branch, I suppose it to be genuine and not bogus and for that office is responsible and not myself."

With the above it is submitted that I am not the least responsible for the alleged delivery of bogus MOs and I be exonerated of the charges.

Submitted as desired.

yours faithfully,

dtd 23.9.1980.

(Murari Lal Tewari)
Postman No.51.
Lucknow G.P.O.

Recd CUM of 11/11/1980 - Munsif dka
Solari Lal Postman - M
Munsif of Lucknow - D. J. P.
R.S. No. 284 of 83
D.P. - 22.10.84

Deena Court No. 11116 ...
 Esam Ubi ... Pff.
 Union of ... Deptt.
 R.S.M. 2014 of 03
 A.P. - 22.10.04

4/10/05

Statement of ...

Defence witness

मेरा नाम गुंनरा लाल तिवारी है। मैं ...
 जो ... में पोस्टल का हेल्पर ...
 जो ... में काम किया है। ...
 प्रथम गुंनर गुप्ता के नाम ...
 पर ... मनी ऑर्डर पोस्ट में ...
 पर ... प्रिन्सिपल से कराई थी ...
 मुझे तारीख ... पर मुझे ... से दिन उस नीट में ...
 ऑर्डर ... का काम मिला था और जब मनी ऑर्डर ...
 मोहन लाल भी वही ... थे। उस ... में कुछ ...
 का ... था और कुछ ... था ...
 मनी ऑर्डर के ... के ... में ...
 था। मुझे ... था कि ... गुंनर ...
 गुंनर को जानते थे। ... मनी ऑर्डर ...
 था कि मैं उन मनी ऑर्डरों को प्रिन्सिपल ...
 पर ... से जानता हूँ। ...
 ... में ... था। मैं ...
 ... प्रिन्सिपल से जाकर ...
 उन्हीं ... पर मनी ऑर्डरों का ...
 ... में ... था।

Handwritten notes on the left margin, including dates like 12/11/05 and 12/12/05.

Cross-examination by Prosecuting officer

मैं यह भी नहीं बता सकता हूँ कि ...
 ... का ...
 ... का ...
 ... का ...

The City Municipal Corporation
 Municipal Engineer - Dept.
 Municipal Office - Lucknow
 D.S. No. 204 of P.J. 4/2
 A. 12 - 22.10.04

मैंने देखा है कि जो घर नं. ४८ में सामान्य रूप से नए
 कालेज के रोड में कार्य नहीं हो रहा था। इनमें से जो घर नं. ४८
 नं. ४९ का एक घर जो सोहनलाल के रहने वाली थी वह भी
 मनी खांडर, मनी खांडर का नाम भी मनी खांडर के घर में
 के लिये नकली बंधे से ही मुझे दर्ज के पता पर मनी खांडर
 - जैसे सामान्य उपरोक्त मनी खांडर के रहने वाले हैं। मैंने
 मनी खांडर के नताने में चोगों पर जोटे हैं। मैंने मुझे
 मनी खांडर के घर पर यह भी देखा है कि मनी खांडर के
 मनी खांडर के नताने में चोगों को सोहनलाल के देवादार के रूप में
 मनी खांडर के नाम का भुगतान किया था। मैंने इन नतानों में प्रत्येक
 मनी खांडर के सोहनलाल से जाना यह भी है। मैंने मनी खांडर के नाम पर
 कालेज के प्रिंसिपल से नहीं जाना है कि मनी खांडर के नाम पर
 पर मनी खांडर के प्रिंसिपल के नाम पर भुगतान है। मैंने मनी खांडर
 भुगतान के समय प्रिंसिपल के दस्तावेज पर नताने में मनी खांडर
 में कराये थे।

Questions by Enquiry Officer

मैंने मनी खांडर के भुगतान के लिये नताने में नताने के नाम का भुगतान
 मनी खांडर के मनी खांडर को प्रिंसिपल को भुगतान है। मुझे यह
 मनी खांडर के मनी खांडर का भुगतान नताने में है। प्रिंसिपल में
 प्रिंसिपल में रहे रहे हैं पर मुझे यह पता नहीं कि क्या भुगतान
 उन भुगतान में रहे रहे हैं। प्रिंसिपल में मनी खांडर के नाम का
 उनके भुगतान के लिये नताने में उन भुगतान में रहे रहे हैं। मनी खांडर
 मुझे यह पता नहीं है कि क्या भुगतान में ये मनी खांडर के नाम
 में मनी खांडर प्रिंसिपल से भुगतान करे सोहनलाल के नाम से
 मुझे सोहनलाल प्रिंसिपल का भुगतान मुझे पता है। मैंने सोहनलाल को
 प्रिंसिपल से भुगतान को भुगतान नहीं है उन दो नतानों की नहीं।
 मैंने मनी खांडर के नाम का भुगतान प्रिंसिपल को मुझे उचित पता
 है कि उन दो नतानों का भुगतान से यह भी प्रिंसिपल के नाम पर
 प्रिंसिपल में भुगतान है। मनी खांडर के नाम पर प्रिंसिपल ने दस्तावेज
 को भुगतान को भुगतान नहीं है सोहनलाल ने मनी खांडर के नाम
 पर भुगतान नहीं किया है।

प्रिंसिपल
 12/12
 12/12

Junt' Ann-ef 11/11/1944 - Muzik 24
 Saluar Lal Sivastava - P.H.
 Luvit ef 22/10/44 - Defell -
 R.S. No. 284 of 1944
 F.P. - 22.10.44 (5)

2/7

Office of
 Memo No. 11-1/1944 on 1/11/1944 dated Lucknow 1

The Dissolving Proceedings under rule 15 of
 C.S. (Secy) Rules 1915 initiated vide this memo
 memo of even No. dated 18-9-44 against
 Shri Mubarakul Timari, the then Postman
 Lucknow CPO, now posted as Postman
 CPO, are hereby dropped.

L. M. S. 2

(Need Protocol)
 Dy. Post Master
 Lucknow - C.P.O.

- Cy to:
- 1) Shri Mubarakul Timari Postman Lucknow CPO.
 - 2) Vigilance Shikhar Gola

Shree Anandji Vittalji Hall. Mumbai, Maharashtra

Sahakar Lal Srikantewar - P. Bandh

Letter of Mr. Lachar - Dept -

R.S. No. 204403

P.P. - 22.10.84

(b)

27/8

Copy of Memo No. F-1/B-1/84/12 dated 11.10.84

The disciplinary proceedings under rule 11 of CCS (CCA) Rules 1965 initiated vide this order memo of even No. dated 11.7.84 against Shri Shri Nath Subay Postman Lucknow SPO are hereby dropped.

Copies to Shri Nath Subay Postman Lucknow SPO

(Y.S. Prakash)

71-31
K.K.

वादी / प्रतिवादी द्वारा पेश किये गये दस्तावेजों की सूची

[आदेश १३ नियम]

न्यायालय खा। आ. अ. मु. स. म. स्थान लखनऊ

वाद संख्या २४५ सं. १९८३ सन १९८३ ई०

सोहन लाल वादी
बनाम

यूनियन उद्योग डी. डी. प्रतिवादी

वाद पत्र के साथ आदेश

प्रतिवादी वादी/प्रतिवादी की ओर से के. के. ए. ए. ए. ए. ए. पेश किये गये दस्तावेजों की सूची
प्रथम सुनाई के समय

इस सूची की कॉपी ने आज सन १९८५ के ७ दिवस को पेश किया

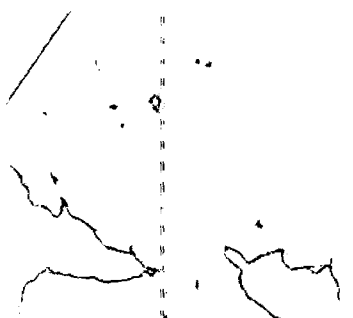
क्रम सं०	दस्तावेज का अभिवर्णन और उसकी तारीख	कागज किया हुआ			टीप्पणी
		यदि अभिलेख में सम्मिलित किया गया तो प्रदर्शन चिन्ह जो उसपर डाला गया	यदि नामजूर हुआ तो पत्रकार को लौटाये जाने की तारीख एवं पत्रकार या उसके अभिवक्ता के हस्ताक्षर जिसको कागज लौटाया गया	यदि वाद निश्चय के पश्चात कागज अभिलेख में रह जाये और अध्याय ३ नियम २५ के अधीन लिफाफे में बन्द किया तो लिफाफे में बन्द जाने की तारीख	
1-	<u>१२ नवंबर</u> <u>रिपोर्ट की कॉपी</u>				
2-	<u>कि. प्रो. स. क. म. म.</u> <u>रिपोर्ट</u> <u>(यार पत्र)</u>				
3-	<u>प्रतिवादी</u> <u>की रिपोर्ट</u> <u>की कॉपी</u> <u>(यार पत्र)</u>				

न्यायालय का नाम
वाद संख्या
पक्षकारों के नाम

K.K.

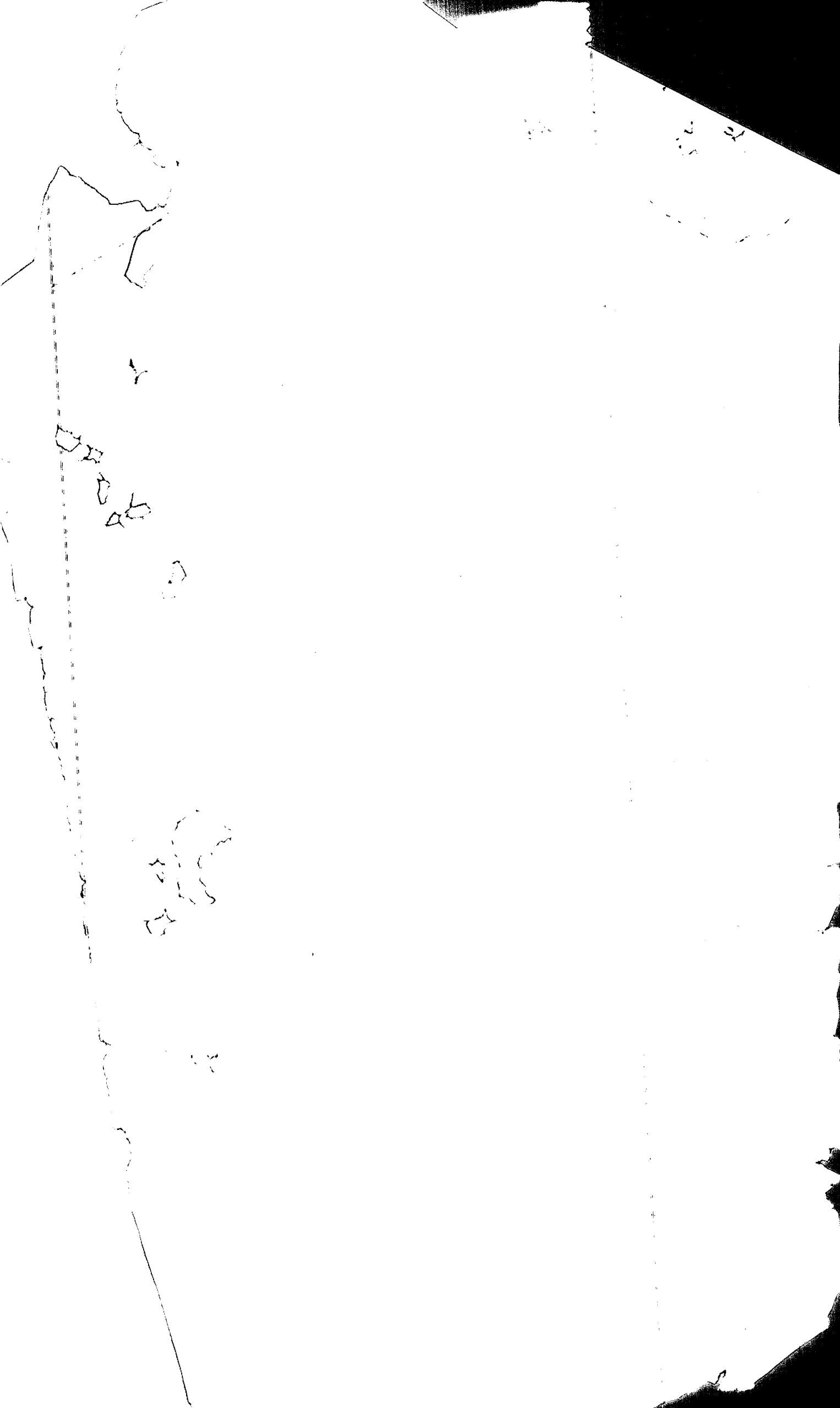
57-32

~~23~~



ab





9-22
-3



the
of the
in the
Singh



61192

37-33
1

ka-14

I. B. 100

OFFICE OF THE GOVERNMENT EXAMINER OF QUESTIONED DOCUMENTS

CENTRAL FORENSIC INSTITUTES
GOVERNMENT OF INDIA, CALCUTTA

DOCUMENTS
CALCUTTA

S.P., SPE, LUCKNOW --
RC.NO. 36/71.

No. DAC-37/72

OPINION

The documents of this case have been carefully and thoroughly examined.

2. Each of the red enclosed writings marked Q1, Q6, Q9, Q14, Q35, Q39, Q64, Q65 and Q67 appears to have been written after erasing the original writings. Remnants of the erased writings which could be deciphered under u.v. rays read in Hindi as "Shri Shyam Lal Agrawal, Nazar Bagh Lucknow" in Q39 and in English as "Rs. Thirty only, Rs. 30/-, The Govt. Analyst U.P., Badshah Bagh, Lucknow" in Q64. It has not been possible to decipher completely the rest of the writings in Q39 and Q64 as well as the erased writings in Q1, Q6, Q9, Q14, Q35, Q65 and Q67.

3. Examination under u.v. rays reveals marks of erasure in the red enclosed parts marked Q16, Q19, Q20, Q22, Q27, Q29, Q34, Q40, Q43, Q44, Q45, Q55, Q56, Q58 and Q59. It has not been possible to decipher the erased matter. It has also not been possible to detect any erasure in the red enclosed parts marked Q49, Q50, Q61 and Q62.

4. The person who wrote the blue enclosed writings and signatures marked S35 to S39 and A111 to A117 also wrote the red enclosed writings and signatures similarly marked Q1, Q12, Q18, Q25, Q32, Q37, Q42, Q48, Q53, Q71, Q72 and Q73.

5. The person who wrote the blue enclosed writings stamped and marked S40 to S41 and A147 to A150 also wrote the red enclosed writings marked Q13, Q26 as well as the original writing in the red enclosed part marked Q33. There are marks of overwriting in the letter 'n' of "Lucknow" in the red enclosed part marked Q33.

6. The person who wrote the blue enclosed writings marked S42 to S55, A155 and A156 also wrote the red enclosed writing marked Q5.

7. The person who wrote the blue enclosed writings marked A180 to A181 also wrote the red enclosed writing marked Q70.

PTO ... 2.

[Handwritten signature]

[Handwritten signature]

IT-33
2

OFFICE OF THE GOVERNMENT EXAMINER OF QUESTIONED DOCUMENTS

CENTRAL FORENSIC INSTITUTES
GOVERNMENT OF INDIA, CALCUTTA

Documents } DOCUMENTS
Address } CALCUTTA

No. FCG-57/72 (contd).

OPINION

6. Further admittedly genuine writings in English of Shri Lakshoo Ram written by him in routine course in Register of M.Os received are also needed for comparison with the writings marked Q74, Q75, Q76, Q77, Q78 and Q79.

8. Further admittedly genuine writings in English of Shri Murari Lal written by him in routine course in the Register of M.Os received are also needed for comparison with the writings marked Q68 and Q69.

10. It has not been possible to fix the authorship of any of the writings marked Q1, Q2, Q6, Q9, Q10, Q11, Q14, Q16, Q17, Q19, Q20, Q22, Q23, Q24, Q27, Q29, Q30, Q31, Q34, Q35, Q36, Q38, Q39, Q40, Q41, Q43, Q44, Q45, Q46, Q47, Q49, Q50, Q51, Q52 and Q54 to Q57.

11. The red enclosed postal seal impression marked Q7 tallies with the specimen seal impression marked A157.

12. The red enclosed postal seal impressions marked Q8, Q21 and Q28 tally with the specimen seal impression marked A151.

13. The red enclosed postal seal impression marked Q15 tallies with the specimen seal impression marked A154.

(R. P. SINGH) B.Sc.
GOVT. EXAMINER OF QUESTIONED DOCUMENTS.

(AMAR SINGH) B.Sc.
ASST. GOVT. EXAMINER OF QUESTIONED DOCUMENTS.

CALCUTTA-14.

Date, the 7th April, 1972.
18th Chaitra, 1994.

EC.

77-33
24

12/12

Ke-15

F. B. I. (C. I. A.)

OFFICE OF THE GOVERNMENT EXAMINER OF QUESTIONED DOCUMENTS

CENTRAL FORENSIC INSTITUTES
GOVERNMENT OF INDIA, 30, GORACHAND ROAD, CALCUTTA-14.

DOCUMENTS
CALCUTTA

OPINION

37/72.

The following documents of this case have been carefully and thoroughly examined.

2. The blue enclosed writings stamped and marked Q79, Q80, Q81, Q82, Q83, Q84, Q85, Q86, Q87, Q88, Q89, Q90, Q91, Q92, Q93, Q94, Q95, Q96, Q97, Q98, Q99, Q100, Q101, Q102, Q103, Q104, Q105, Q106, Q107 and Q108 also written after passing the original writings through the blue ink which could be deciphered under U.V. rays as "Rupees 16 ---" in Q101, "Rupees 265 ---" in Q107 and "Rupees 16 ---" in Q108.

3. Examination under U.V. rays reveals marks of erasure in the red enclosed parts marked Q84 and Q89 but it has not been possible to decipher the erased matter.

4. The person who wrote the blue enclosed writings stamped and marked Q29 to Q32, A108 and A110 also wrote the red enclosed signature similarly stamped and marked Q80.

5. The person who wrote the blue enclosed writings and signatures stamped and marked S24 to S27 also wrote the red enclosed signatures similarly stamped and marked Q92 and Q98.

6. The person who wrote the blue enclosed writings stamped and marked S59 and S60 also wrote the red enclosed writings similarly stamped and marked Q88.

7. The person who wrote the blue enclosed writings stamped and marked S61 and S62 also wrote the red enclosed writings similarly stamped and marked Q91.

8. The person who wrote the blue enclosed writings stamped and marked S63 and S64 also wrote the red enclosed writings similarly stamped and marked Q100.

....2.

12/12

Handwritten signature

Handwritten notes and scribbles at the top right of the page.

OFFICE OF THE GOVERNMENT EXAMINER OF QUESTIONED DOCUMENTS

CENTRAL FORENSIC INSTITUTES
GOVERNMENT OF INDIA, 30, GORACHAND ROAD, CALCUTTA-14.

DOCUMENTS
CALCUTTA

OPINION

-17/72 (contd).

It has not been possible to fix the authorship of any of the writings marked Q71, Q81, Q82, Q83, Q84, Q85, Q86, Q87, Q88, Q89, Q90, Q91, Q92, Q93, Q94, Q95, Q96, Q97, Q98, Q99, Q100, Q101, Q102, Q103, Q104, Q105, Q106, Q107, Q108, Q109, Q110, Q111 and Q112.

The red enclosed postal seal impression marked Q79 tallies with the sample seal impression marked A158.

The red enclosed postal seal impression marked Q84 tallies with the sample seal impression marked A159.

The red enclosed postal seal impression marked Q100 being illegible and blurred do not afford suitable data for comparison with the sample seal impression marked A160.

The red enclosed postal seal impression marked Q101 tallies with the sample seal impression marked A161.

In the postal seal impression marked Q102 the impression of the words "Jalilay Road, Faridabad" in Hindi and "Jalilay Road" in English tallies with the corresponding impression in the sample seal impressions marked A162.

Handwritten signature of the Government Examiner.

(S. P. SIV) P.O.
GOVT. EXAMINER OF QUESTIONED DOCUMENTS.

(A. M. SIV) P.O.
ASST. GOVT. EXAMINER OF QUESTIONED DOCUMENTS.

CALCUTTA-14.

Dated, the 18th July, 1972.
27th August, 1894.

Handwritten notes and scribbles at the top of the page, including a circled '10' and other illegible marks.

FOR OFFICIAL USE ONLY
RECEIVED BY THE ADDRESSEE

100	200	300	400	500	600	700	800	900	1000
100					200				
300					400				
500					600				
700					800				
900					1000				

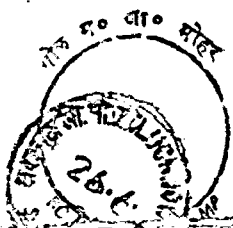
100 200 300 400 500 600 700 800 900 1000

100 200 300 400 500 600 700 800 900 1000

100 200 300 400 500 600 700 800 900 1000

100 200 300 400 500 600 700 800 900 1000

RECEIVED BY THE ADDRESSEE AS SPECIFIED ON REVERSE

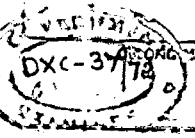


Signature (in ink or thumb impression) of payee (if illiterate)

THE PAYMENT HAS BEEN MADE IN MY PRESENCE AND I KNOW THE

PERMANENT ADDRESS

SIGNATURE OF WITNESS/IDENTIFIER



PAID BY RECEIPTS

SIGNATURE

Handwritten scribbles and numbers at the top right of the page.

FOR OFFICIAL USE ONLY

CHANGING OF AUDIT MONTH-END

PLAINTIFF: *PLAINTIFF*

DEFENDANT: *DEFENDANT*

Case No: *390*

DATE: *5.6.71*

100	200	300	400	500	600	700	800	900	1000
-----	-----	-----	-----	-----	-----	-----	-----	-----	------

Amount: *One hundred Ninety Seven Only*

Signature: *[Signature]*

Printed Name: *[Name]*

RECEIVED

DATE: *20.6.71*

LOCATION: *LUCKNOW*

Signature: *[Signature]*

Official Stamp: *[Circular Stamp]*

Handwritten notes and scribbles at the top right of the document.

FOR OFFICIAL USE ONLY
सर्वकारी प्रयोग के लिए केवल अधिकारियों के उपयोग के लिए

Form with fields for 'No.' (5671) and 'Date' (5.6.71). Includes a 'POST' stamp and a 'RECEIVED' stamp.

Handwritten text: 'The Bureau News' and other illegible scribbles.

RECEIVED THE SUM OF Rs. (Amount field)

SIGNATURE (Handwritten signature)

23-10-73
LUTKNOW G.P.O.

Official circular stamp with text: 'LUTKNOW G.P.O.' and '23-10-73'.

Handwritten notes and scribbles at the bottom right of the document.

(48)

Ka

34
21
3E

3E
21
34

FOR OFFICIAL USE ONLY

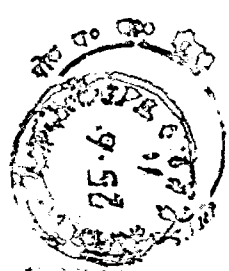
5-6-71
REG. ISSUE

TO: LTO Co. 308
C.A.S.A.

5-6-71

One hundred and thirty-eight

25-6-71



25-6-71

25-6-71

25-6-71

25-6-71

LUGANOW G.P.O.

25-6-71

25-6-71

25-6-71

0-102561, 0-51117

Handwritten scribbles and signatures at the top of the page.

100 (1)

Handwritten text, possibly "Kari" and "1961".

कार्यकारी प्रयोग के लिए केवल आधिकारिक उपयोग के लिए

FOR OFFICIAL USE ONLY

RECEIVED AT THE OFFICE OF THE DIRECTOR, FEDERAL BUREAU OF INVESTIGATION, WASHINGTON, D. C.

PILIBHIT

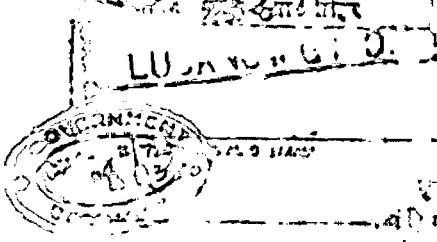
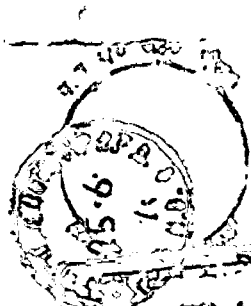
5-6-71
R.C. ISSUE

RECEIVED DATE 5-8-71

जयों से ... नहीं ...

Handwritten signature: Rajeev Chandra...

RECEIVED BY ...



Handwritten notes and signatures in the bottom right section.

34-
A
PS

का-10

7/11/77

कार्य-8/14/77 काकारी प्रयोच के लिए OFFICIAL USE ONLY



जरबला रोड
JARWAL ROAD RD
17.6.77
BAHRAICH

दिनांक
DATE 17.6.77

धरया से अधिक नहीं NOT ABOVE THESE

100	200	300	400	500	600	700	800	900	1000
-----	-----	-----	-----	-----	-----	-----	-----	-----	------

सर्वो के बिचे के री किया गया (रकम में)
AMOUNT IN WORDS (IN WORDS)
अनुमति नाम के अर्थ में only. 1900

प्रभु से जोड़िये

प्रभु से जोड़िये



आफ-कर्ता के स्वाही छापक-स्त या छापक निशान (यदि छापक-स्त)
EMPLOYEE'S SIGNATURE OR THE IMPRESSION OF FATEE (IF EMPLOYEE'S)

प्रभु से सामने दिया गया तथा री आफ-कर्ता और इतना रकम के अर्थ में
PAID TO THE ACCOUNTANT AND THE AMOUNT PAID TO THE ACCOUNTANT

29.6.77

29/6/77

Handwritten signature



MILWAUKEE, WIS.
JUN 21 1952
85-6-1147



RECEIVED
MILWAUKEE, WIS.
JUN 21 1952

RECEIVED
MILWAUKEE, WIS.
JUN 21 1952

400	300	400	500	600	700	800	1000
RECEIVED MILWAUKEE, WIS. JUN 21 1952							

RECEIVED
MILWAUKEE, WIS.
JUN 21 1952

RECEIVED
MILWAUKEE, WIS.
JUN 21 1952

6-11

Handwritten notes and scribbles at the bottom left of the page.

(E) A/P

संख्या ४४/२००० सरकारी प्रयोग के लिए केवल उपयोग के लिए

	MARAIYA
	21 JUN 71
	BAGH

NO. 262
DATE 21.6.71

100	200	300	400	500	600	700	800	900	1000
-----	-----	-----	-----	-----	-----	-----	-----	-----	------

एक रुपया के लिए जारी किया गया (एक रुपया में)
 ISSUED FOR RUPEES (IN WORDS) One Rupee and Ninety Eight Paise 198400

प्राप्तकर्ता का नाम M. A. G. D. S.

प्राप्तकर्ता का पता

यहाँ से मोड़ें

RECEIVED BY THE PAYEE

गणराज्य का चिह्न



प्राप्तकर्ता के हस्ताक्षर या मुद्रा-प्रतिमा (यदि उपलब्ध हो)
SIGNATURE (IN INK) OR IMPRESSION OF PAYEE (IF AVAILABLE)

गणराज्य के सामने दिया गया (यदि उपलब्ध हो)
THE PAYMENT HAS BEEN MADE IN FRONT OF THE PAYEE AND HIS PERMANENT ADDRESS

लखनऊ की. पी. जी.
 29.6.71
 LUCKNOW G.P.O.

गणराज्य का चिह्न

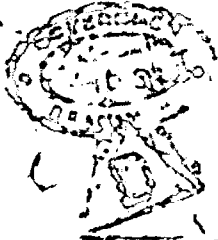
दिनांक 29/6/71



प्राप्तकर्ता का हस्ताक्षर

यहाँ से मोड़ें

Handwritten scribbles and marks at the top right corner.



Ka-7

GAPTA
19 JUN 71

JM

No. 11.90 19.6.71

AP

One introduced [195] Ministry for only

Handwritten signature or name across the middle section.

Vertical text on the left side, possibly a notice or instruction.

Vertical text in the middle-left column, possibly a list or details.

2000 सी पंचाल व खप प्राकृतिक
पृष्ठ ६
श्री विलोद कुमार सिंह
जय कृष्णा का मरीच यत्न कालिका
निशात गंज फैजाबाद रोड
लखनऊ

सी-१२-६-६९

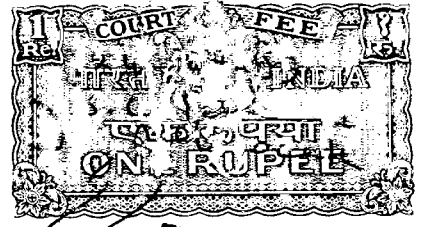
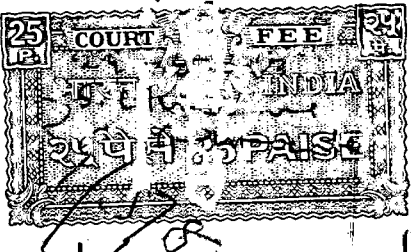
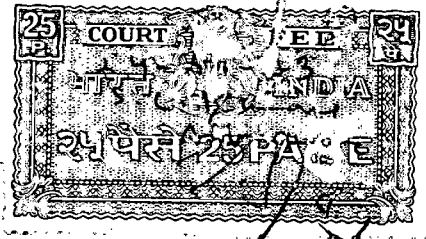
विज्ञापन के माध्यम से
विज्ञापन के माध्यम से

In the Court of Munsif South, Lucknow
ब अदालत श्रीमान महोदय

घादी अपीलान्त Soham Lal Srivastava

वकालतनामा

प्रतिज्ञानी मेम्बरान्डेन



Soham Lal Srivastava

वादी (मुद्दी)

बनाम

Union of India

प्रतिवादी (मुद्दाअलेह)

न० मुकद्दमा

सन् १९८३ पेशी की ता०

१९ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

SAROSH CHANDRA KHAN

एडवोकेट
LUCKNOW - 22600

महोदय

वकील

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त [दस्तखति] रसीद से लेवें या पंच नियुक्त करें वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं वह भी स्वीकार करता हूँ कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर

Soham Lal

साक्षी [गवाह]

साक्षी [गवाह]

दिनांक 25-5-83

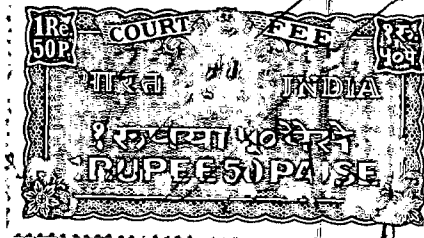
महीना

सन् १९८३

Accepted
Received
24/5/83

In the Court of Munsif South, Lucknow
नाम अदालत
न० मुकद्दमा
रसूफरीकसन
Soham Lal Srivastava
Union of India

In the Court of Hon'ble VIIIth Munsif, Lucknow.



Sohan Lal Srivastava,

... Plaintiff,

Vs.

Union of India,

... Defendant,

R.S. No. 284 of 83,

F.F. 22.10.84.

Application Under Order 11 rule 14 C.P.C. read with
Section 151 C.P.C.

The plaintiff/applicant begs to submit as under :-

1. That the above mentioned case is fixed today for final hearing and filing of documents.
2. That the following documents are in possession and power of the defendant and they are very material for proper adjudication of the matter in controversy.
 - (a) Service Book of the applicant. ✓
 - (b) File No. Memo No. FX-1/Bogus No./LMHQ/71-72 relating to Mirari Lal Tewari and S.M. Dubey.
3. That since aforesaid documents are in power and possession of the defendant it be directed to produce the same as it will cut short the evidence and would help in deciding the issues framed in the case.

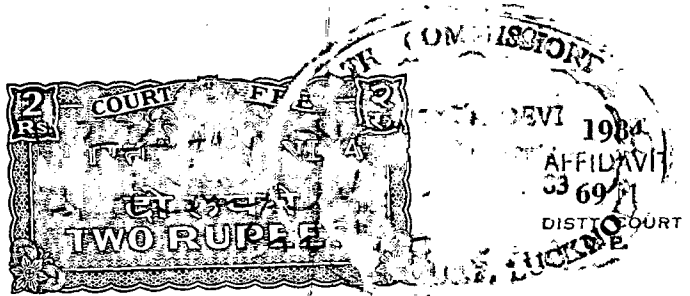
Wherefore, it is respectfully prayed that this Hon'ble Court may be pleased to order the defendant to produce the aforesaid documents mentioned in para 2 of the applicant.

Lucknow.

Praveen Kumar
Counsel for the Plaintiff/
Applicant.

Dated: 22.10.1984.

In the Court of the Hon'ble VIIIth Addl. Munsif, Lucknow.



Sohan Lal Srivastava, ... Plaintiff,

Vs.

Union of India, ... Defendant,

Reg. Suit No. 284 of 83.

F.F. 22.10.84.

AFFIDAVIT in support of application under Order 11, rule 14

C.P.C. read with Sec. 151 C.P.C.

I, Sohan Lal Srivastava aged about 47 years son of Gur Baksh resident of Mohalla Kanoon Goyan, P.S. Nawabganj, District Barabanki, do hereby solemnly affirm and state on oath as under:-

1. That the deponent is the plaintiff in the above noted case as such he is fully conversant with the facts deposed here under :-

2. That the above mentioned case is fixed today for final hearing and filing of documents.

3. That the following documents are in possession and power of the defendant and they are very material for proper adjudication of the matter in controversy.

- a) Service Book of the Applicant.
- b) File No. Memo No. FX-1-BogusnNo./LWHQ/71-72 relating to Mirari Lal Tewari and and S.M. Dubey.

.....2.



....(2)....

4. That since aforesaid documents are in power and possession of the defendant it be directed to produce the same as it will cut short the evidence and would help in deciding the issues framed in the case.

Sahau Lal
Deponent.

Lucknow.

Dated: 22.10.1984.

VERIFICATION.

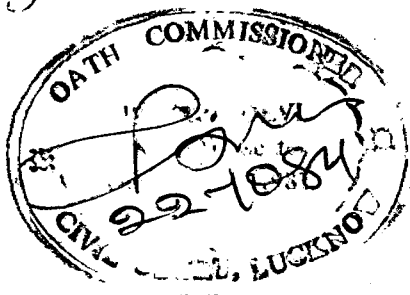
I, the above named deponent do hereby verify that the contents of para 1 to 3 are true to my personal knowledge and those of para 4 are believed by me to be true.

Signed and verified this the 22nd day of October, 1984 within court premises at Lucknow.

Sahau Lal
Deponent.

I identify the deponent who has signed before me.

Vinay Kumar Srivastava
(Vinay Kumar Srivastava)
Advocate.



C.M. 6901
Today at 11-58-AM Sahau Lal Srivastava
Vinay Kumar Srivastava
Advocate

Date: 22-10-84
Vinay Kumar Srivastava
Commissioner
Lucknow

वादी प्रतिवादी द्वारा पेश किये गये दस्तावेजों की सूची

[आदेश १३, नियम]

न्यायालय

Hon'ble with the Additional Munsif Lucknow

जिला

Shah Lal Srivastava बनाम Union of India

वाद संख्या

284 of सन् १९८३ ई०
Shah Lal Srivastava

वादी

वनाम

Union of India

प्रतिवादी

S.C. Sinha

वादी/प्रतिवादी की ओर से
Shah Lal Srivastava

वाद-पत्र के साथ
प्रथम सुनवाई प्रथम
से आज सन् १९८३ ई०

पेश किये गये दस्तावेजों की

उसी सूची की

के 22/04/83 को पेश किया.

१	२	३	४
---	---	---	---

कागज क्या हुआ

क्रम संख्या	दस्तावेजों का अनिवर्णन और उसकी तारीख यदि कोई	यदि अभिलेख सम्मिलित किया गया तो प्रदर्शन चिन्ह जो उस पर डाला गया	यदि जरूरत हुआ तो पक्षकार को निपटाये जाने की तारीख और पक्षकार या उसके अधिवक्ता के हस्ताक्षर जिसको कागज लौटाया गया	यदि वाद के निश्चय के पश्चात कागज अभिलेख में रह जाय और अध्याय ३ नियम - ४ के या आधीन लिफाफे में बन्द तो लिफाफे में बन्द किया जाने की तारीख	टिप्पणी
01)	cyclostyled copy of all selections and appointment of Mr. J. C. Sinha dt. 18-2-63.				नाम अदालत: V.L.L. No. 284 of 1983 मुकदमा नं०: S.C. Sinha vs. Union of India नाम फरोंकन: S.C. Sinha vs. Union of India
2)	photostatic copy of all charge sheet of Sri Munari Lal Tewari dt. 10.9.1960 with statement of imputations of misconduct				
3)	photostatic copy of reply of Sri Munari Lal Tewari dt. 23.9.60				

[सूची में पेश करने वाले पक्षकार या अधिवक्ता के हस्ताक्षर]

IN THE COURT OF All Munsif VIII LUCKNOW

Sohan Lal Srivastava Plaintiff/Appellant

Versus

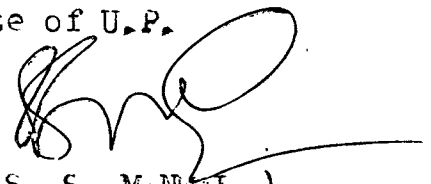
U.O.D. Defendant/Respondent

R.S./Misc/C.A./R.C.A./Case No. 204 of 1983

Fixed For 26-2-84

I, S.S. Manwal, Advocate, District Government Council (Civil) II, Lucknow authorised to act on behalf of State of U.P. appear on behalf of State of U.P.

Lucknow 26/2/84


(S. S. MANWAL)
Advocate

District Govt. Council (II)
Defendant U.O.D.

7/8

51-11

न्यायालय श्रीमान जतिश चतुर्मुखी मुंबई 400001 लखनऊ ।

श्रीमान लाल शिवराम

----- वादा

वनाम

भारत सरकार

----- प्रतिवादा

वा. सं. 204/83

दिनांक 6.2.84

महोदय,

संलग्न प्रत्यक्ष के प्र तथ्यों के आधार पर दिनांक 11.1.84 को वाद में एक पक्षीय कार्यवाही के अंतर्गत जापारित करने की सुझाव करें तार्किक वाद का निराकरण मुण्डरुण के आधार पर ही रहे ।

[Handwritten Signature]

अध्यापक / प्रतिवादा

लखनऊ

दिनांक 6.1.84

6/1/84

XX

न्यायालय श्रीमान आचार्य वृत्त मुंसिफ 358 म लखनऊ ।

1984
AFFIDAVIT
64 M
DIST. COURT
U.P.

साहेब लाल श्रीवास्तव

वादा

बनाम

भारत सरकार

प्रतिवादी

वास सं० 204/83

पेशी 0.2.84

शपथ-पत्र

मैं शपथी गिराश चन्द्र बनर्जी आबु लखनऊ 54 ई पुत्र स्व० श्री शशी कुमार बनर्जी निवासी 138 नं० ल हाऊस लखनऊ । निम्नलिखित शपथपूर्वक बयान करता हूँ :-

Handwritten signature and date 6/2/84

1- यह कि शपथी प्रस्ताव डाक कर , प. नो. अं. लखनऊ के कार्यालय में जनसम्पर्क निरोधक के पद पर तैरित है तथा वाद में वेरोधार होने के कारण वाद के तथ्यों से अनिश्चित पारलियत है।

2- यह कि उपरोक्त वाद दिनां. 10.1.84 को माननाथ न्याय में लिखित विवेक प्रेषित करने हेतु निश्चित था । परंतु दिनां. 10.1.84 अवकाश घोषित हो गयी था ।

3- यह कि उपरोक्त वाद में प्रतिवादी का ओर से लिखित विवेक डाक तार न्याय मंत्रालय से दिनां. अनुसूचित हेतु भेजा गया था किन्तु वापस प्राप्त नहीं हो सका है। जिसे कारण मानाथ न्यायालय में लिखित विवेक प्रेषित नहीं किया जा सका ।

4- यह कि दिनां. 11.1.84 को माननाथ श्री कुमार दुर्गा लो नया पेशाकार के ऊपर एं. आ. नं. नदीप को बुलाने हेतु वाद में

माननाथ न्यायालय में प्रस्तावित हुआ तो माननाथ न्यायालय में माननाथ न्यायालय के आदेश पर तैरित हो चुका है ।

Handwritten signature and date 6/2/84

5- यह कि उपरोक्त वाद में माननाथ न्यायालय को दिनां. 11.1.84 को वाद

12
21 2

28

पक्षीय कार्रवाही के आदेश अपारत न विवेचने तो प्रतिवादा को अपुनीय
दांत होगी ।

6- यह कि न्यायाधीशों दिनां. 4.1.84 के आदेश को
अपेक्षित करने का उमा करें जिसे कोर्ट का आदेश सुण सुण के आधार
पर हो सके ।

दिनांक 6.2.84

[Signature]
तारीख 6/2/84

प्रमाणों पर

मैं उपरोक्त नामों का उमा करवाया करता हूँ कि सक्षम का स्थापित
धारा 1 से 5 तक मेरे विवेचन से उमाओं के आधार पर तब है, उमा
धारा 5 से 6 तक सत्य होने का विवेचन करता हूँ ।

6/2/84

आज दिनांक 6-2-84 को दीवानी न्यायालय के
परिषद में अपने हस्ताक्षर बना कर प्रमाणित करा

[Signature]
तारीख 6/2/84

लखनऊ

दिनांक 6-2-84

मैं सभी को जानता हूँ जिने मेरे हस्ताक्षर बनाये

[Signature]
तारीख 6/2

10-15/84. *[Signature]*
P. Haff

[Signature]

MUSLIM ALAM HAFI
O. TH COMMISSIONER
COLLECTORATE MUMBAI

6/2/84

नांक ००००५/२००६/०३

सादा जाल

क्र. ५१७५७५५७५२१३५५५१

कोषाधिकारी

के हस्ताक्षर

बिमा नहीं NOT INSURED

क्रमांक/No.

लगाये गये अंक टिकटों का मूल्य हो पै०

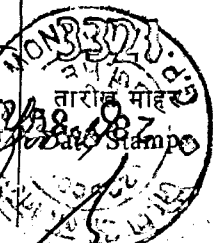
Amount of Stamp Affixed Rs. 3.95 P.

एक रजिस्ट्री* प्राप्त किया तारीख मोहर

Received a Registered* Date Stamp

पाने वाले का नाम

Addressed to..... Neer Datta



पानेवाले अधिकारी के हस्ताक्षर
Signature of Receiving Officer

*यो

*शब्दों में भी लिखा जाय ।

जिला..... }
दिनांक वर्ष

प्रमाणित किया जाता है कि सम्पूर्ण अनुरोध स्तम्भ 7 में अंकित नकद हिसाब में लिख ली गई है ।

9/11/2008/23

51747 5414 5.1.14

7 नं लाय

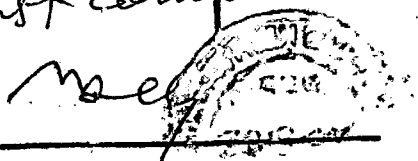
सम्बन्धित वर्ष 19...
मास

दिनांक	
कोषागार में भेजे जाने का दिनांक	
श	
पत्रा	१०

26 Stamps affixed except in cases of unimposed Rs. P. red letters of not more than the initial Date-Stamp weight prescribed in the Post and Telegraph Guide on which no acknowledgment is due.

Received a V. P. Registered* addressed to *Lewis & Underhill Street*
Must Comer

Signature of Receiving Officer



Weight for Rs. (in figures)

(in words) weight rates

**.....
जिला.....

उस जिस ल	
अर्धरुंड दिये जाने के आदेश का दिनांक	
न्यायालय का नाम	
मासिक क्रम संख्या	

In the Court of Munsif South,
Lucknow.

By AA

Sohan Lal Srivastava Plaintiff
vs.
Union of India Defendants

REGISTERED ADDRESS OF THE
PLAINTIFF.

SOHAN LAL SRIVASTAVA
S/O GURBAKSH
R/O MOHALLA KANOONGOYAN,
P.S. NAWABGANJ
DISTRICT BARABANKI

Received (S.C. - 10000)
Awdh
24/5/03

In the Court of XII Additional Judges, Lucknow
R.S. no 254 of 1983

Sohan Lal Soina ... Plaintiff
Union of India ... Defendant
F.F. 26.2.85

objection against exhibition of 11 exhibits

- 1) that the said documents are not necessary for the purposes of this case and are also not material for it.
- 2) that the exhibits are marked at a belated stage and are liable to be rejected as it costs

Accepted
dated 25/2/85

K K Srinivasan
Cm J. I. (S)

51-30
1/8

In The Court of XIII Additional Municipal Officers
K.S. No. 284 of 1983

Sohan Lal Srivastava _____ Plaintiff

vs.

Union of India _____ Defendant

Application order 13 Rule 2 read with
Section 151 e.p.c.

Sir,

For the facts and reasons stated
in the accompanying affidavit, it
is most respectfully prayed that
this Honble Court may be pleased
to take on record the accompanying
documents on record after condoning
the delay in filing it.

K. K. Srivastava
Advocate

Lucknow
Dtd 19/7/85

Counsel for defendants

11-30
2

In the Court of XIII Additional Munsif Lucknow

R.S. No. 284 of 1983

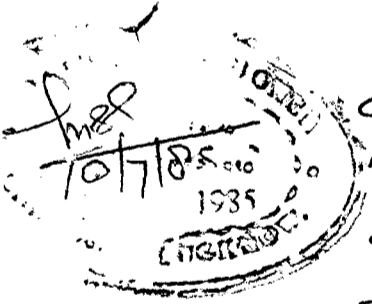


Sohan Lal Surootra _____ Plaintiff
vs.
Union of India _____ Defendants

AFFIDAVIT

I, Suresh Chandra Asthana, aged about 52 years, son of late Sri V.C. Asthana, Public Relation Inspector (Postal) G.P.O. Lucknow, do hereby solemnly affirm as under:-

- 1) that the deponent is doing business on behalf of the defendants and is well conversant with the facts deposed under.
- 2) that the accompanying documents could not be found in the office record in spite of best efforts and they are traced out only on 8.7.1985. For these reasons they could not be filed earlier.
- 3) that the said documents are important for the proper disposal of case.



Lucknow
Dated 10/7/85

S. Asthana
Deponent

Verification

I, the deponent named above do hereby verify that the contents of para 1 to 3 are true to my own knowledge. Signed and verified this 10th day of July, 1985 at Lucknow.

S. Asthana
Deponent.

I solemnly affirm the deponent above has signed before me.

K.K. Surootra

10/10/85
Suresh Chandra Asthana
K.K. Surootra
Deponent

M.S. Surootra
10/7/85
Distt. Court Lucknow

JT-37

In the Court of Hon'ble XIII th. Addl. Munsif, Lucknow.

Sohan Lal Srivastava, Plaintiff,

Vs.

Union of India, Defendant,

Rog. Suit No. 284 of 83
F.F. 18.7.85/29-7225

Objections on behalf of the plaintiff against the application under order 13 rule 2, read with Sec. 151 C.P.C.

- 1. That the application has been moved with a view to delay the proceedings of the case.
- 2. That the documents are not material for proper adjudication of the matter in controversy.
- 3. That the reason for not filing the documents is not correct, the defendant did not file the same on the date of issue in order to delay the proceedings.
- 4. That the application has been moved at belated stage.
- 5. That the application is not maintainable and liable to be dismissed.

Lucknow.

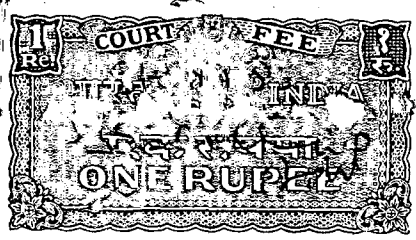
[Signature]
Counsel for the Plaintiff.

Dated: 18.7.85.

28/7/85

77 39
1/1/85

In the Court of Hon'ble ¹ J. H. Addl. Munsif, Lucknow.



Sohan Lal Srivastava,

... Plaintiff,

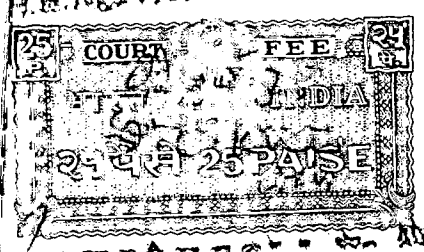
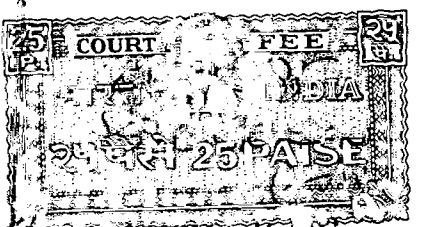
Vs.

Union of India,

... Defendant.

R.S. No. 284 of 83

F.P. ~~5235~~ / 8.8.85.



Application under order 11 rule 14 read with Section 151 C.P.C.
for summoning documents in rebuttal.

The Plaintiff-applicant begs to submit as under :

1. That in the above noted case the defendant has filed 10 money orders, enquiry report and expert report and the applicant has persued the same.
2. That, this Hon'ble Court has admitted those documents and fixed ^{S.O. PS} ~~time~~ for filing documents in rebuttal.
3. That the documents which the plaintiff/applicant wants in rebuttal of the aforesaid documents are in power and possession of the defendant as such the applicant is not in a position to file them.
4. That in the circumstances, it is necessary and expedient in the interest of justice that following documents be ordered to be produced by the defendant in rebuttal.

.....2.

11 39
2
85

... (2) ...

Sl. No.	M.O. No.	Date.	Amount.	Office of Issue.	Name of Payee.	Date of Payment.	Place.
i.	818	26.5.71	195/- 198/-	Pauri-Garhwal	Vinod Kumar Singh, Jai Krishna Commercial College, Opp. K.L.S. College, Panabad Road, Mihatganj Lucknow.	3.6.71	B.P. Singh.
ii.	7082	24.5.71	190/-	Tharati Pauri-Garhwal	- do -	-do-	-do-
iii.	2372	27.5.71	198/-	Railway Road, Faridabad Gurgaon	Sri Pradip Kumar, Radio Electronic C/O Vinod Kumar Jai Krishna Commercial College, Lko.	-do-	Vinod Kumar Singh.
iv.	3598	26.5.71	-	Jochirath S.O. Pauri,	Hanuman P.O. No. 512/257 5th Lane Mihatganj, LKO.	5.6.71	

(b) M.O. 3 register of S/S Sohan Lal, Mirari Lal & Srinath Dubey maintained by M.O. paid branch of G.P.O. Lucknow on which all the 14 M.Os, are entered for the period from 3.6.71 to 29.6.71.

(c) Postman book for the period 3.6.71 to 29.6.71 of Shri Sohan Lal, Mirari Tewari and Sri Nath Dubey.

(d) R File No. Memo No./Bogus No./L.M.N./71-72 to relating to Sohan Lal Srivastava, Mirari Tewari, S.M. Dubey and Hanuman Prasad all Postmen.

5. That the aforesaid documents are very material and relevant for adjudication of the matter in controversy as well for rebutting the documents filed by the defendants.

Wherefore, it is respectfully prayed that this Hon'ble Court may kindly be pleased to direct the defendants to produce documents mentioned in para 4 of this application in rebuttal which are in power and possession of the defendant.

Lucknow,
Dated: 13.8.85.

[Signature]
Counsel for the Plaintiff.

11 40 / 1

In the Court of Hon'ble Munsif, Lucknow.

1985
AFFIDAVIT
38 IN

DISTT. COURT
U. P.

Sohan Lal Srivastava,

... Plaintiff,

Vs.

Union of India,

... Defendant.

R.S. No. 284 of 83

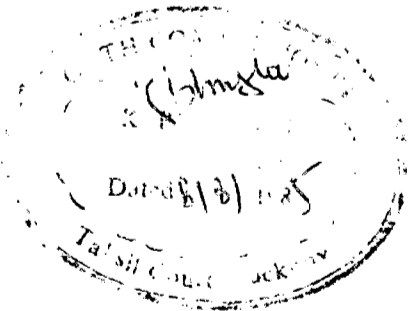
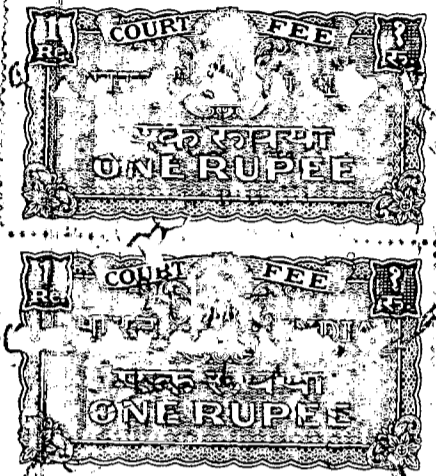
P.N. 50003 / 8.8.85.

Affidavit

I, Sohan Lal Srivastava, aged about 48 years, son of
Bur Baksh resident of Mohalla Kanon Goyan, P.S. Khabganj,
District Barabanki, do hereby solemnly affirm and state on oath
as under :

- 1. That the deponent is the plaintiff in the above noted case and as such is fully conversant with the facts deposed here under :
- 2. That in the above noted case the defendant has filed 10 roney orders, enquiry report and expert report and the deponent has persued the same.
- 3. That this Hon'ble Court has admitted these documents and fixed (for filing documents in rebuttal).
- 4. That the documents which the deponent wants in rebuttal of the aforesaid documents are in power and possession of the defendant as such the deponent is not in a position to file them.
- 5. That in the circumstances, it is necessary and expedient in the interest of justice that following documents be ordered to be produced by the defendant in rebuttal.

o c c c c c 2 o



Handwritten signature/initials at the bottom of the stamp area.

38 In
30/8/85
S. D. S.
B. S.
K. B.
C. S.
J. S.
M. S.

51 41
2

... (2) ...

Sl. No.	M.O. no.	Date.	Amount.	Office of Issue.	Name of Payee.	Date of payment.	Person.
1.	818	25.6.71	195/-	Pauni Pauri Garhwal.	Winod Kumar Singh, Jai Krishna Commercial College, Opp. K.H.S. College, Faizabad Road, Mchhatganj, Lucknow.	3.6.71	B.P. Singh.
ii.	7082	24.5.71	190/-	Tharagi, Pauri-Garhwal.	-do-	-do-	-do-
iii.	2572	27.5.71	198/-	Railway Road, Faizabad, Gangan.	Sri Pradeep Kumar, Radio Mechanic C/O Winod Kumar Jai Krishna Commercial College. LKO.	- do -	Winod Kumar Singh,
iv.	3398	26.5.71	-	Joshimath, S.O. Pauri.	Hanuman P.O. 512/257 5th Lane, Mchhatganj, LKO.	5.6.71	

(b) M.O. 3 register of S/S Sohan Lal, Mirari Lal and Srinath Duboy maintained by M.O. paid branch of G.P.O. Lucknow on which all the 14 M.Os. are entered for the period from 3.6.71 to 29.6.71.

(c) Postman book for the period 3.6.71 to 29.6.71 of Sri Sohan Lal, Mirari Towari, and Srinath Duboy.

(d) File No. Memo/PK/Bogus No./L.M.H.O./71-72 to relating to Sohan Lal Srivastava, Mirari Towari, S.H. Duboy and Hanuman Prasad, all postman.

6. That the aforesaid documents are very material and relevant for adjudication of the matter in controversy as well as for rebutting the documents filed by the defendants.

Lucknow.

Dated:

[Signature]
Deponent.

VERIFICATION

I, the above named deponent do hereby verify that the contents of paras 1 to 6 of this affidavit are true to my personal knowledge. Signed and verified this the 21st day of August, 1985 within Civil Court premises at Lucknow.

Office to day
Sohan Lal Srivastava

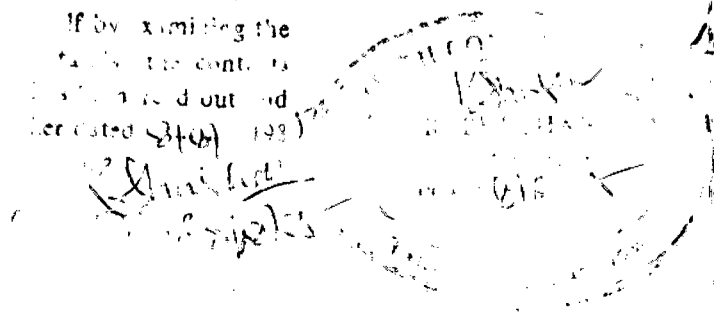
[Signature]
Deponent.

S. S. Khan. I identify the deponent who has signed before me.

If by examining the contents of the documents produced out and recorded at the Court...

[Signature]
Advocate.

30/8/85
S. S. Khan
Advocate



In the Court of Adill Munsif VIIIth

10 / 11 / 03
at Lucknow

Sohan Lal Sri was (twice) Plaintiff-Applicant.

Versus U.O. 3:.....Defendant-Opp---Party .

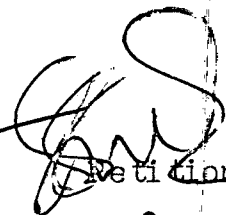
Case No. R.S. 204/03 of
F.F. 21-11-03

S.S. Manwal

The humble petition of ~~U.O. 3~~ ADVOCATE D.G.C.(C)

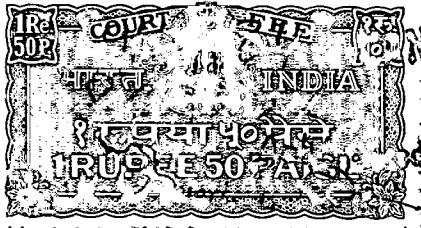
Most respectfully begs to state that the counsel could not be
prepare the written statement, as information and
documents are from the depts. are not received, as such
~~He could not prepare the case/he is unable to proceed with the case~~
/ he is unable to file w.s. today

and prays for adjournment of the case to some other date after two months.

air

Petitioner
Counsel for U.O. 3.

A
Lucknow.
Dated. 21/11/03

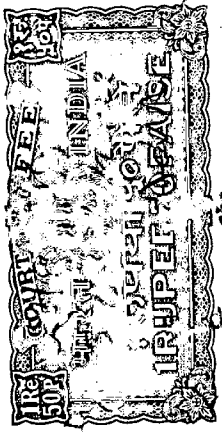
Judicial Court of VIIIth Adol. Municip
Lal Bahadur



9/10

(D-17)

Sahani Lal for or stand - Plaintiff
vs.
Union of India - Defendant
Reg. No. 204 of 03
A.P. - 9-10-04



9/10

The plaintiff - applicant
begs to submit as under -

(1) That the above stated

Case is fixed today for final
hearing and filing documents

9/10/04

(2) That the Counsel
for the applicant had been
suffering from fever for last
more than 10 days and he
has not fully recovered hence
he was not been able to prepare
the case.

Wherefore it is requested.

that the Hon'ble
Court may kindly be pleased
to adjourn the case to some
other date in the interests of
justice.

Enc (1) 9-10-04

7/10

Received
for roll
(S.C. K. K. K.)
for off.

Documents
not filed

the use cannot be made with a...

At least, it is stated

16

Setout for the following - Penalty

under of Article 204 of the

Reg. Sec. 204 of the

P.P. - 10.9.04

Tax provisions - apply

Court has to read and consider

(1) That the provisions of

Code of Civil Procedure for the

purpose of the provisions of

the provisions of the Code

generally all from 1909-10

and in an order to be made

in case with go in course

to get matters referred

the provisions of the Code

will

(3) That in the circumstances

of the case - pay for

the provisions of the Code

may

collected in respect of

provisions of the Code

may be made in the

provisions of the Code

provisions of the Code

provisions of the Code

provisions of the Code

provisions of the Code

provisions of the Code

provisions of the Code

provisions of the Code

provisions of the Code

provisions of the Code



10/9/04
10/9/04

provisions of the Code

provisions of the Code

provisions of the Code

122

न्यायालय श्री मान्
.....
..... वादी

बनाम

..... प्रतिवादी/विपक्षी
वाद संख्या;
निश्चित तिथि: 11/12/24

जिला शासकीय अधिवक्ता, मिम्विल, लखनऊ,

श्री शान्ति स्वस्म मैनवाल उक्त वाद में विनम्र निम्नलिखित निवेदन करते हैं कि

.....
.....
.....

के अभाव में वाद की तैयारी/वाद की कार्यवाही को आगे बढ़ाने / वह न्यायालय में

.....
.....
.....

अतः आपसे प्रार्थना है कि उपरोक्त वाद को 2 माहों के अंदर/प्रश्चात् किसी अन्य तिथि को निश्चित करने की कृपा करें।

दिनांक - लखनऊ 11/12/24

प्रार्थी,

जिला शासकीय अधिवक्ता
मिम्विल, लखनऊ

.....

ET-24,
10/1

IN THE COURT OF XIII Addl. Munsif AT LUCKNOW

Sohan Lal SrivastavaPlaintiff-Applicant.

VERSUS

Union of India Defendant-Opp. Party.

Case No. 248 of 03

F.F.

The humble petition of Krishna Kumar Srivastava,
~~Advocate~~ Advocate, Govt. Penal Lawyer(C) most respectfully begs to
state that- he could not prepare the case
and as such he is unable to lead
evidence and therefore

he could not prepare the case/he is unable to proceed with
the case/he unable to file

and prays for adjournment of the case to some other date
after two months. ^{week.}

Lucknow.

Petitioner K. K. Srivastava

Dated: 4/4/05

Counsel for opposite

Adopted
received
4/4/05

25-25
XV

IN THE COURT OF XIII अति, मुंसिफ AT LUCKNOW

श्रीधर कुमार श्रीवास्तव

....Plaintiff-Applicant.

VERSUS

श्रीमती शर्मिष्ठा

.... Defendant-~~Opp.~~ Party.

Ref Case No. 284 of 1983
F.F.

he humble petition of Krishna Kumar Srivastava,
ate, Govt. Penel Lawyer(C) most respectfully begs to
t- he could not prepare the case
he remained busy in a marriage busi-
ness and therefore

~~and not prepare the case~~/he is unable to proceed with
~~he unable to file~~

ays for adjournment of the case to some other date
two ^{weeks} months.

Petitioner K.K. Srivastava
Counsel for defendant

17/4/85
17/4/85
17/4/85

et. 26

IN THE COURT OF XIII - Ad. J. Mag. Sif. AT LUCKNOW

200

Sohan Lal SrivastavaPlaintiff-Applicant.

VERSUS
Union of India Defendant-Opp. Party.

Reg. Case No. *284* of *1783*

F.F.

The humble petition of Krishna Kumar Srivastava,
~~Advocate~~ Advocate, Govt. Penal Lawyer(C) most respectfully begs to
state that - *Some documents filed by me in this*

could not be verified from the concerned
Department and therefore he is unable to make
admission or denial over them

he could not prepare the case/he is unable to proceed with

A the case/he unable to file _____

and prays for adjournment of the case to some other date
after two months ^{*weeks*}.

Lucknow.

Dated:

Petitioner *K.K. Srivastava*

Counsel for *[Signature]*

no objection
received
Approved
23/4/85

Allowed
3/5/85
JW F.H.

23/5/85

23/4

[Signature]
23/4

501-27

94

IN THE COURT OF XIII *all* AT LUCKNOW

Krishna Lal Srivastava

....Plaintiff-Applicant.

VERSUS

Union of India

.... Defendant-Cpp. Party.

Case No. 284 of 1983

F.F.

The humble petition of Krishna Kumar Srivastava,
~~Adv~~ Advocate, Govt. Penel Lawyer(C) most respectfully begs to
state that- he could not prepare the case as

he is engaged busy in his private affairs
and is unable to attend the court

he could not prepare the case/he is unable to proceed with
the case/he unable to file

and prays for adjournment of the case to some other date
after two ^{weeks} months.

Lucknow.

Petitioner K. K. Srivastava

Dated: 3/5/85

Counsel for Def.

*No objection
for 3/5/85
3/5/85*

ca-20

IN THE COURT OF XIII Adalti MunafAT LUCKNOW

Sohn LalPlaintiff-Applicant.

VERSUS

Union of India Defendant-Opp. Party.

Reg. Case No. 284 of 1983

F.F.

The humble petition of Krishna Kumar Srivastava, ~~Advocate~~ Advocate, Govt. Penel Lawyer(C) most respectfully begs to state that-

he had been so much busy yesterday evening in his personal work and therefore

he could not prepare the case/~~he is unable to proceed with the case/he unable to file~~

and prays for adjournment of the case to some other date ^{week} after two months.

Lucknow.

Petitioner K.K. Sult

Dated: 14/5/85

Counsel for defendant

No objection
Received
M. K. Sult
for 14/5/85

22

In the case of XII Adell. Municipality

P.S. No 284 of 1983

22

Shri. K. Srinivasan ——— Plaintiff

vs.
Union of India ——— Defendant

Sir,

I could not prepare the case as I remained busy in other professional work and therefore unable to proceed with the case.

It is therefore prayed that the case may be adjourned to some other date.

✓
I. K. Srinivasan
Counsel for Plaintiff

W. Srinivasan
3/7/85

W. Srinivasan
3/7/85

आमान्य जी मान XIII आर्थिक सुधारण, नवम्बर-131

बाद सं- 284 सं- 1483

साधन लाल ——— वादी
07-11-17

उ. प्र. सं- 27 सं- 1
मुनिपल आन इण्डिया ——— प्रतिवादी

प्रहोष्य,

मैं अपने दावे को देरपस फौजबाद जा रहा हूँ तथा
जो फौजबाद में बीमाल वड़ी है इस वजह से
उपरोक्त मुकदमा करने में अलमत्य है।

अतः जयेंना है कि यह मुकदमा बढाने
की कृपा करें तथा सुनवाई हेतु कोई
उचित तारीख देना की कृपा करें।

Magistrate

18/12/85
for PW

नवम्बर 131
दिनांक 18/12/85

K. K. *[Signature]*
Advocate

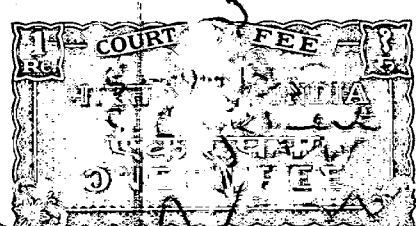
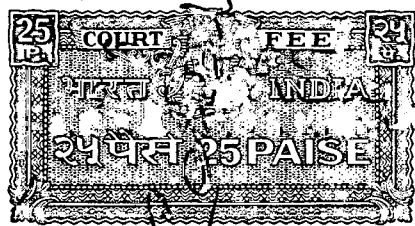
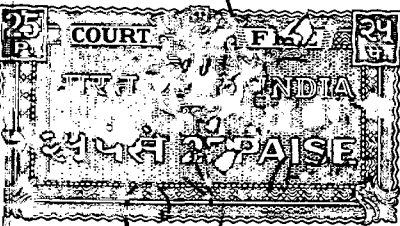
अधिवक्ता प्रतिवादी

Allowed. fix
29/7/85 in
c-32

[Signature]
18/12/85
10/7/85

51-30

In the Court of Honorable Magistrate XIIIth Lucknow.



Sohan Lal Srivastava - - - - - Plaintiff
vs.

Union of India - - - - - Defendant

Reg. Suit No.
F.F. 5-8-1985

Rs 1/5
5/8/85

The Plaintiff - applicant begs to submit
as under:-

(1) that the above noted case is fixed
today for filing documents in rebuttal.

~~that the documents were not filed by the applicant~~
~~and he is unable to do so~~

(2) that the applicant has not been able to
get those documents which he wants to file
in rebuttal, hence prays for a week's time.

Wherefore it is respectfully prayed
that His Honorable Court may kindly be pleased
to allow a week's time to file documents
in rebuttal in the interest of justice.

S. C. Chaur

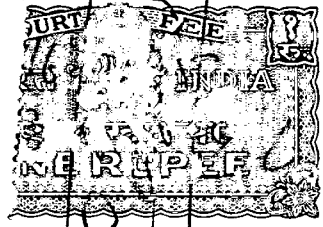
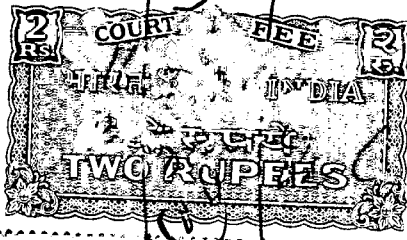
(S. C. Chaur)
Advocate.

Counsel for the Plaintiff
applicant.

Lucknow
Dated 5-8-85

No. 1/5
K. G. M. 2

25



1/19

14/5/85

in the Court of XIIth Adl. Munsif. Lucknow
As no. 50 of 1977

Ajmal Husain _____ Plaintiff
Union of India _____ Defendant

Sir,
The counsel for the plaintiff renewed
before the magistrate his plea that he is
and as such he could not prepare the case and
as much he is unable to conduct the case
case today.

It is therefore most respectfully prayed that
this Hon'ble Court may be pleased to adjourn the
aforesaid case today.

Ajmal Husain
(Ajmal Husain)
Plaintiff.

Lucknow Dated:
16-5-1985

Presented by
Ajmal Husain
16/5

In the Court of XIII Additional Municipal Magistrate

R.S. No 284 of 1983

Sohan Lal Sawasthi _____ Plaintiff

vs.

Union of India _____ Defendant

objection against plaintiff's application
under order 11 rule 14 C.P.C.

1) That the documents mentioned in the application under reply are not necessary for this case and are also not necessary for it.

2) That the said documents are also not in the nature of rebuttal for which permission is granted to the plaintiff to file.

Lucknow
dated 17/8/85

K. K. Sawasthi
2
Cmt P. L. Sawasthi (C)